

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT ITS WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 179 OF 2024 (WZ)

**IN THE MATTER OF:**

Surti Mohmmmed Aaqib I ... Applicant

Versus

M/s. A.R. Enterprise and others ... Respondents

**REPLY OF THE RESPONDENT NO.1 – M/S A.R. ENTERPRISE**

The Respondent No.1 most respectfully states and submits as follows:

1. At the outset, the Respondent No.1 denies all the statements, averments, contentions and allegations raised/made in the aforesaid Original Application No.179 of 2024 (WZ) (hereinafter referred to as the 'application'). The failure of Respondent No.1 in dealing with any of the statements, averments, contentions or allegations raised/made in the application may not be construed as an admission on its part, and the Respondent No.1 denies the same as if the same are specifically set out herein and traversed in seriatim.
2. Before raising preliminary objections to the maintainability of the application and before dealing with the contents of the application, the Respondent No.1 seeks to place certain relevant facts for the kind



*[Handwritten signature]*

consideration of this Hon'ble Tribunal, and the same are narrated hereinbelow.

- 2.1 The Respondent No.1 is a sole proprietorship operational since the year 1994 with Mrs. Rehmat Bibi Farid Mohammed Shamshir as the proprietor. Mr. Yasin Shamshir – son of the proprietor is an authorized representative of the Respondent No.1.
- 2.2 The Respondent No.1 is engaged in work of bleaching, printing, and finishing of textiles. The Respondent No. 1 has been operating in its current premises situated opposite PWD House, Near Chandola Lake, Ahmedabad (hereinafter referred to as the 'said premises') since the year 1994. Initially, the Respondent No.1 was engaged only in hand-screen printing. Subsequently, in the year 2012, the Respondent No.1 received requisite consents from GPCB and installed textile machineries at the said premises and started its work of bleaching, printing, and finishing of textiles.
- 2.3 Pursuant to the directions of the Hon'ble High Court of Gujarat in Writ Petition (PIL) No.98 of 2021, Respondent No.1 upgraded its water treatment and discharge process by changing the mode of disposal of industrial effluent into the drainage line of Ahmedabad Municipal Corporation ('AMC') to Zero Liquid Discharge ("ZLD" for short). In order to undertake the said upgradation to ZLD, Respondent No. 1 sought an amendment to Consent to Establish ("CTE" for short) which



*Yasin*

was granted till 8<sup>th</sup> September 2029 and Consolidated Consent and Authorization (“CCA” for short) which was granted till 21<sup>st</sup> March 2027.

2.4 On 29<sup>th</sup> January 2024, the Gujarat Pollution Control Board (“GPCB” for short) inspected the premises of Respondent No. 1 upon a purported complaint by the Applicant. The inspection report states that ETP units along with RO units are operational and the premise disposes industrial effluent through the ZLD method. The inspection report found that water scrubber was not installed and alleged that the premises had not maintained a cartridge record.

2.5 Thereafter, GPCB issued a show cause notice to the Respondent No.1 on 12<sup>th</sup> April 2024. Respondent No.1 replied to the said show caused letter on the 23<sup>rd</sup> April 2024, and produced the cartridge record with the reply. Further, the Respondent No.1 submitted as to how it utilized bricked white coal and fire-wood as fuel and therefore installation of water scrubber was not required as per the applicable guidelines of GPCB. Without prejudice to the same, the Respondent No.1 undertook to install and commission a water scrubber, if required. The Respondent No.1 also produced particulars in respect of the cartridge record maintained by it. A copy of the Respondent No.1’s reply to the show cause notice dated 23<sup>rd</sup> April 2024 is annexed hereto and marked as

**Annexure-A.**



A handwritten signature in blue ink, appearing to be "J. S. S.", written over a horizontal line.

2.6 Thereafter, the Respondent No.1 has installed and commissioned a water scrubber at the said premises. Photographs of the said water scrubber installed at the said premises are annexed hereto and marked as Annexure-B (Colly).

3. In the aforesaid factual background, the Respondent No.1 seeks to raise the following preliminary objections as to the maintainability of the application.

3.1 The application has been filed by the Applicant for personal vendetta and to arm twist the proprietor and representatives of Respondent No.1. The Applicant is neither an environmental activist nor a social activist as claimed in the application. In fact, the Applicant is engaged in the business of textile machine manufacturing. There is a personal animosity between Mr. Altaf Aslam Sagar – the son-in-law of Mr. Yasin Shamshir and the Applicant's father. Following a violent attack at the instance of the Applicant's father upon Mr. Altaf Aslam Sagar, criminal proceedings have been initiated against the Applicant's father, inter alia, under Section 307 of the Indian Penal Code, 1860. A copy of the affidavit dated filed by Mr. Altaf Aslam Sagar in November 2023 objecting to the grant of bail to the Applicant is annexed hereto and marked as Annexure-C. Therefore, the Applicant has initiated counter-proceedings against the family members of Mr. Altaf Aslam Sagar in order to pressurize him into withdrawing the aforesaid criminal proceedings. The details of some of such proceedings initiated by the



*Yasin*

Applicant and/or his father against the family members of Mr. Altaf Aslam Sagar are as follows:

- (a) The Applicant's father has filed an application before this Hon'ble Tribunal, being Original Application No. 138 of 2024, inter alia, against M/s. NHH Textile Processors. One of the Partners in M/s. NHH Textile Processors is the uncle of Mr. Altaf Aslam Sagar. The Applicant's father has also filed applications before the Hon'ble High Court of Gujarat in Writ Petition (PIL) No.98 of 2021, making allegations and seeking prayers against M/s. NHH Textile Processors.
- (b) The Applicant's father has filed an application before this Hon'ble Tribunal, being Original Application No.221 of 2023, inter alia, against Anar Hand Process. The proprietor of Anar Hand Process is the father of Mr. Altaf Aslam Sagar. The said Original Application No.221 of 2023 has already been disposed of by this Hon'ble Tribunal vide its order dated 2<sup>nd</sup> January 2024. A copy of the said order dated 2<sup>nd</sup> January 2024 is annexed hereto and marked as **Annexure-D**.
- (c) The Applicant had earlier filed an application before this Hon'ble Tribunal, being Original Application No.15 of 2024, inter alia, against the Respondent No.1, alleging gap in the claimed implementation of ZLD at the said premises. The said Original



*Yesir*

Application No.15 of 2024 has already been disposed of by this Hon'ble Tribunal vide its order dated 31<sup>st</sup> January 2024. A copy of the said order dated 31<sup>st</sup> January 2024 is annexed hereto and marked as Annexure-E. Now, the Applicant has filed the present application raising fresh allegations about the lack of water scrubber at the said premises. Thus, it is clear that the Applicant is raising one baseless allegation after another against the Respondent No.1 only with a view to harass and arm-twist the Respondent No.1.

Thus, the application is an abuse of the process of law, and is required to be rejected on the said ground alone.

- 3.2 The Applicant has invoked Sections 14 and 15 of the National Green Tribunal Act, 2010 ('NGT Act' for short) in the application. As far as invocation of Section 14 of the NGT Act is concerned, the Applicant has failed to point out the enactment specified in Schedule I out of which an alleged substantial question relating to environment is arising in the facts related to the Respondent No.1. The application is replete with bald assertions. The Applicant has not even pointed out the alleged damage caused to him or the environment because of the activities of the Respondent No.1. Therefore, the invocation of Section 15 of the NGT Act is also not maintainable. Thus, the application is required to be rejected on account of non-maintainability as well.



A handwritten signature in blue ink, appearing to be 'A. A. Vadnagarwala'.

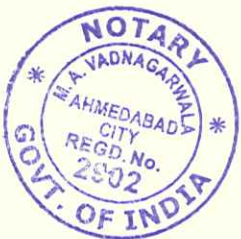
4. The Respondent No.1's paragraph-wise reply to the application is as follows:
- 4.1 The Respondent No.1 does not offer any comments in respect of the contents of paragraph 1 of the application.
- 4.2 The contents of paragraph 2 of the application are denied. It is denied that the Respondent No.1 has committed environmental violations, as alleged or as sought to be alleged or otherwise. It is denied that the Respondent No.1 is operating illegally or is discharging untreated exhaust effluent, as alleged or in the manner alleged or otherwise.
- 4.3 With reference to paragraph 1 of the application (*under the caption of 'Brief Facts of the Matter'*), the Respondent No.1 denies that Respondent No. 1 is discharging untreated exhaust emissions or that there is a lack of proper Air Pollution Control Machine at the unit of Respondent No.1. The Respondent No.1 denies that there has been inaction or failure on part of GPCB, as alleged or otherwise.
- 4.4 The contents of paragraph 2 (*under the caption of 'Brief Facts of the Matter'*) of the application are a matter of record, and the Respondent No.1 denies anything contrary thereto. The Respondent No.1 hereby clarifies that it does undertake the activity of dyeing.



A handwritten signature in blue ink, appearing to be "J. S. B." with a flourish underneath.

4.5 With reference to paragraph 3 of the application, the Respondent No.1 denies that it uses lignite, as alleged or otherwise. It is stated that the Respondent No.1 only uses firewood and bricked white coal as fuel. The inspection report dated 29<sup>th</sup> January 2024 also states that no lignite stock was observed. The rest of the contents of paragraph 3 under reply are a matter of record, and the Respondent No.1 denies anything contrary thereto.

4.6 The entire content of paragraph 4 of the application is denied. The Respondent No.1 does not release any untreated exhaust emissions. The Respondent No.1 has installed the mandated Air Pollution Control Machine ('APCM'), viz. Multi Cyclone Evaporator, Dust Collector, etc. at the said premises. The inspection report dated 29<sup>th</sup> January 2024 of the GPCB also indicates that the Respondent No.1 has been undertaking its operations in accordance with the consents granted by the GPCB. Further, the analysis of air sample collected by GPCB during its inspection of the Respondent No.1's premises on 29<sup>th</sup> January 2024 reveals that the prescribed parameters are met with. A copy of the Analysis Report for Air prepared by GPCB in respect of the air sample collected on 29<sup>th</sup> January 2024 is annexed hereto and marked as **Annexure-F.**



4.7 The contents of paragraph 5 of the application are a matter of record, and the Respondent No.1 denies anything contrary thereto.

*[Handwritten signature]*

- 4.8 The Respondent No.1 does not admit the contents of paragraph 6 of the application to the extent of averments made by Applicant in respect of its alleged application under the Right to Information Act, 2005 ('RTI Act').
- 4.9 The contents of paragraph 7 of the application are a matter of record, and the Respondent No.1 denies anything contrary thereto.
- 4.10 With reference to paragraph 8 of the application, the Respondent No.1 denies that it has flouted regulatory requirements, as alleged or otherwise. It is denied that the Respondent No.1 operates without APCM, as alleged or otherwise. On the contrary, the inspection report dated 29<sup>th</sup> January 2024 of GPCB states that boiler, Thermic Fluid Heater ('TFH'), and APCM are all in operation. With respect to the observations made by GPCB regarding lack of a water scrubber, the Respondent No.1 clarified in its reply dated 23<sup>rd</sup> April 2024 that it used only bricked white coal and fire-wood as fuel, and therefore installation of water scrubber was not required. It is submitted that as per the applicable norms of GPCB a water scrubber is required to be installed only where the boiler capacity exceeds 1 tonne and it utilizes lignite as fuel. In the case of the Respondent No.1, the boiler capacity is 0.7 tonne and does not utilize lignite at all. However, without prejudice to its aforesaid submissions, the Respondent No.1 has already installed a water scrubber at the said premises and filed necessary compliance report before the GPCB.



*Yeriz*

- 4.11 The contents of paragraph 9 of the application are a matter of record, and the Respondent No.1 denies anything contrary thereto.
- 4.12 With reference to paragraph 10 of the application, the Respondent No.1 denies that the Respondent No.1 is continuing operations without upgrading APCM, as alleged or otherwise. The Respondent No.1 reiterates the contents of the foregoing paragraphs of this reply.
- 4.13 With reference to paragraph 11 of the application, the Respondent No.1 states reiterates the contents of the foregoing paragraphs of this reply. The Respondent No.1 in its reply to GPCB's notice dated 12<sup>th</sup> April 2024 had submitted as to how as per the applicable norms of GPCB a water scrubber is required to be installed only where the boiler capacity exceeds 1 tonne and it utilizes lignite as fuel. In the case of the Respondent No.1, the boiler capacity is 0.7 tonne and does not utilize lignite at all. Without prejudice to the said stand of the Respondent No.1, it had undertaken to install water scrubber, if required. Thus, there was no question of any action being taken by GPCB against the Respondent No.1. As stated hereinabove, the Respondent No.1 has already installed water scrubber at the said premises without prejudice to its contentions.



- 4.14 The entire content of paragraph 12 of the application is denied. The content of the paragraph under reply is a bald assertion, and the Applicant may be put to strict proof of the same.
- 4.15 With reference to paragraph 13 of the application, the Respondent No.1 reiterates that the unit only uses firewood and white coal (bricked) as fuel. In the paragraph under reply, the Applicant has failed to make reference to the applicable GPCB norms regarding installation of water scrubbers.
- 4.16 The entire content of paragraph 14 and 15 of the application is denied. The Respondent No.1 denies that there have been violations, as alleged or at all.
- 4.17 With reference to Ground A of the application, the Applicant has failed to point out the enactment specified in Schedule I out of which an alleged substantial question relating to environment is arising in the facts related to the Respondent No.1. The application is replete with bald assertions. The Applicant has not even pointed out the alleged damage caused to him or the environment because of the activities of the Respondent No.1. Therefore, the application invoking Section 15 of the NGT Act is not maintainable. The reliance placed by the Applicant on the judgment of the Hon'ble Supreme Court of India reported in 2019 SCC Online SC 645 is misconceived. The Respondent No.1 craves leave to refer to the said judgment and put the correct



*Yes Sir*

interpretation thereof through its counsel before this Hon'ble Tribunal at the time of hearing of the application.

4.18 The contents of Grounds B and C of the application are bald assertions, and the Applicant may be put to strict proof of the same. There is no allegation against the Respondent No.1 made in the paragraphs under reply.

4.19 With reference to Ground D of the application, Respondent No. 1 denies that the alleged case of Respondent No.1 is analogous to the facts of the judgment referred to in the paragraph under reply, as alleged or otherwise. The Respondent No.1 denies that its actions constitute a breach of regulatory directives or warrant enforcement measures, as alleged or otherwise

4.20 With reference to Ground E, the Respondent No.1 denies that it has violated anyone's right to a clean and healthy environment under Article 21 of the Constitution of India, as alleged or otherwise. The contents of the paragraph under reply are bald assertions.

4.21 With reference to Ground F, Respondent No. 1 denies that valuable water resources have not been protected owing to the alleged actions of Respondent No.1, as alleged or otherwise. Once again, the contents of the paragraph under reply are mere bald assertions.



*Jest*

4.22 With reference to Ground G, Respondent No. 1 reiterates its submissions made in the foregoing paragraphs. The Respondent No.1 reiterates that it has already installed water scrubber at the said premises in line with the instructions of GPCB.

5. In light of the aforesaid submissions, the Respondent No.1 states and submits that the application is required to be dismissed with exemplary costs. The Applicant is not entitled to any reliefs, much less the reliefs sought in the application.

Place: Ahmedabad  
Date: 11<sup>th</sup> November 2024

For, A.R. ENTERPRISE



Prop / Authorised

RESPONDENT NO.1



ADVOCATE OF RESPONDENT NO.1

VERIFIED BY ME  
  
M. A. VADNAGARWALA  
Advocate  
11 NOV 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT ITS WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 179 OF 2024 (WZ)

**IN THE MATTER OF:**

Surti Mohmmmed Aaqib I ... Applicant

Versus

M/s. A.R. Enterprise and others ... Respondents

**AFFIDAVIT IN SUPPORT OF THE REPLY OF THE RESPONDENT  
NO. 1**

I, Yasin Shamshir, son of Shri Faridbhai Shamshir, aged about 62 years, being the Authorized Representative of the Respondent No.1, having address opposite PWD House, Near Chandola Lake, Ahmedabad, do hereby on solemn affirmation state and declare as follows:

1. I state that I am the Authorized Representative of M/S A.R. Enterprise - the Respondent No.1 in the aforesaid Original Application No.179 of 2024. I am fully aware of the facts of the case and have been authorized to swear this affidavit on behalf of the Respondent No.1.
2. I hereby verify and state that what is stated in paragraphs 2, 3, 3.1(part), 4, 4.1(part), and 4.8 of the accompanying reply is true to my knowledge and belief, what is stated in paragraphs 2.1 to 2.6, 3.1(part), 3.2(part), 4.4, 4.5(part), 4.6(part), 4.9, 4.10(part), 4.11, 4.13(part), 4.15, and 4.22(part) of the accompanying reply is based on information and



*Yasin*

record, which I believe to be true, and what is stated in paragraphs 1, 3.2(part), 4.2, 4.3, 4.5(part), 4.6(part), 4.10(part), 4.12(part), 4.13(part), 4.14, 4.16 to 4.21, 4.22(part), and 5 of the accompanying reply are legal submissions.

Place: Ahmedabad  
Date: 11<sup>th</sup> November 2024

For, A.R. ENTERPRISE  
*Yasin Shamshir*  
Prop / Authorised

DEPONENT

VERIFICATION

I, Yasin Shamshir, son of Shri Faridbhai Shamshir, aged about 62 years, being the Authorized Representative of Respondent No.1, having address opposite PWD House, Near Chandola Lake, Ahmedabad, do hereby state that what is stated in the aforesaid affidavit is true and correct to the best of my knowledge, belief, and information.

Place: Ahmedabad  
Date: 11<sup>th</sup> November 2024

For, A.R. ENTERPRISE  
*Yasin Shamshir*  
Prop / Authorised

DEPONENT



SOLEMNLY AFFIRMED  
BEFORE ME  
*Shamir*  
M. A. VADNAGARWALA  
NOTARY  
Govt. of India

11 NOV 2024

395/2024  
SR. No. .... /2005

*Shamir*  
M. A. VADNAGARWALA  
NOTARY  
GOVT. OF INDIA

11 NOV 2024

## ANNEXURE - 'A'

Licensed DynamicPDF feature. Click here for details. [4:0:eval]

(O) : 25351000 • Fax : 25351001

E-mail : www.arshamehir@yahoo.com



**A. R. ENTERPRISE**

Ref. No. :

Date :

SPECIALIST IN : EXPORT IN COTTON FABRICS & SCREEN PRINTING

20/1, Opp. P.W.D. Rest House, Nr. Chandola Talav,  
Gandhinagar Road, Ahmedabad (Gujarat) INDIA.

Page 1/2

000 (GPCB SCN Reply Letter 23-04-24)

To,  
Gujarat Pollution Control Board Ahmedabad RO,  
Gandhinagar – 382 010.

April 23, 2024.

Kind Attn. : Dr. Tarlika Patel, Regional Officer.

Sub : Show Cause Notice

Your Ref. No: SCN No.: 798532, 12/04/2024

ID.: 10024.

Dear Sir,

With reference to above, we wish to clarify matter as follows:

- Q.1 Unit has provided one steam boiler (cap. 0.7 TPH) with only MDC , unit still not installed Water Scrubber as APCM as per CTE condition.  
Comp We are using White Coal (Brickcd) & Fire Wood as fuel. So, we not install Water Scrubber as APCM. We assure you to install and commission Water Scrubber as and when required.
- Q.2 Unit has not maintained used cartridge record.  
Comp We wish to inform you that we are maintaining record of used cartridge: Pre-treatment for RO Plant. We are attaching herewith copy of the same for your reference. Also we undertake to maintain records regularly.

With all above, we request you to please consider our case sympathetically and not to withdraw our CTE/CCA and allow us to continue operating our Unit as per CC&A.

Thanking You,  
Yours Faithfully,

FOR. A. R. ENTERPRISE

PROP / AUTHORIZED SIGN.

CCWC: GPCB Gandhinagar HO- Unit Head: Ahmedabad City District, for information

- A. Any Specific Information Called for [In SCRUTINY] (000) Uploaded in XGN on 23/04/2024 16:12:51 from IP No: 106.203.215.191.  
B. 10024-A.R. Enterprise accepts the LEGAL responsibility  
and undertakes that the furnished information is CORRECT & ACCURATE.

licensed DynamicPDF feature. Click here for details. [4:0:oval]

(C) (O) : 26361000 • Fax : 26391001

E-mail : [www.arshamshird@yahoo.com](http://www.arshamshird@yahoo.com)



**A. R. ENTERPRISE**

Ref. No. :

Date :

SPECIALIST IN : EXPORT IN COTTON FABRICS & SCREEN PRINTING

Plot No. 1, Opp. P.W.D. Rest House, Nr. Chandola Talav,  
Jambhina Narsi Road, Ahmedabad (Gujarat) INDIA.

Page 2/2

DETAILS OF CARTRIDGE USE

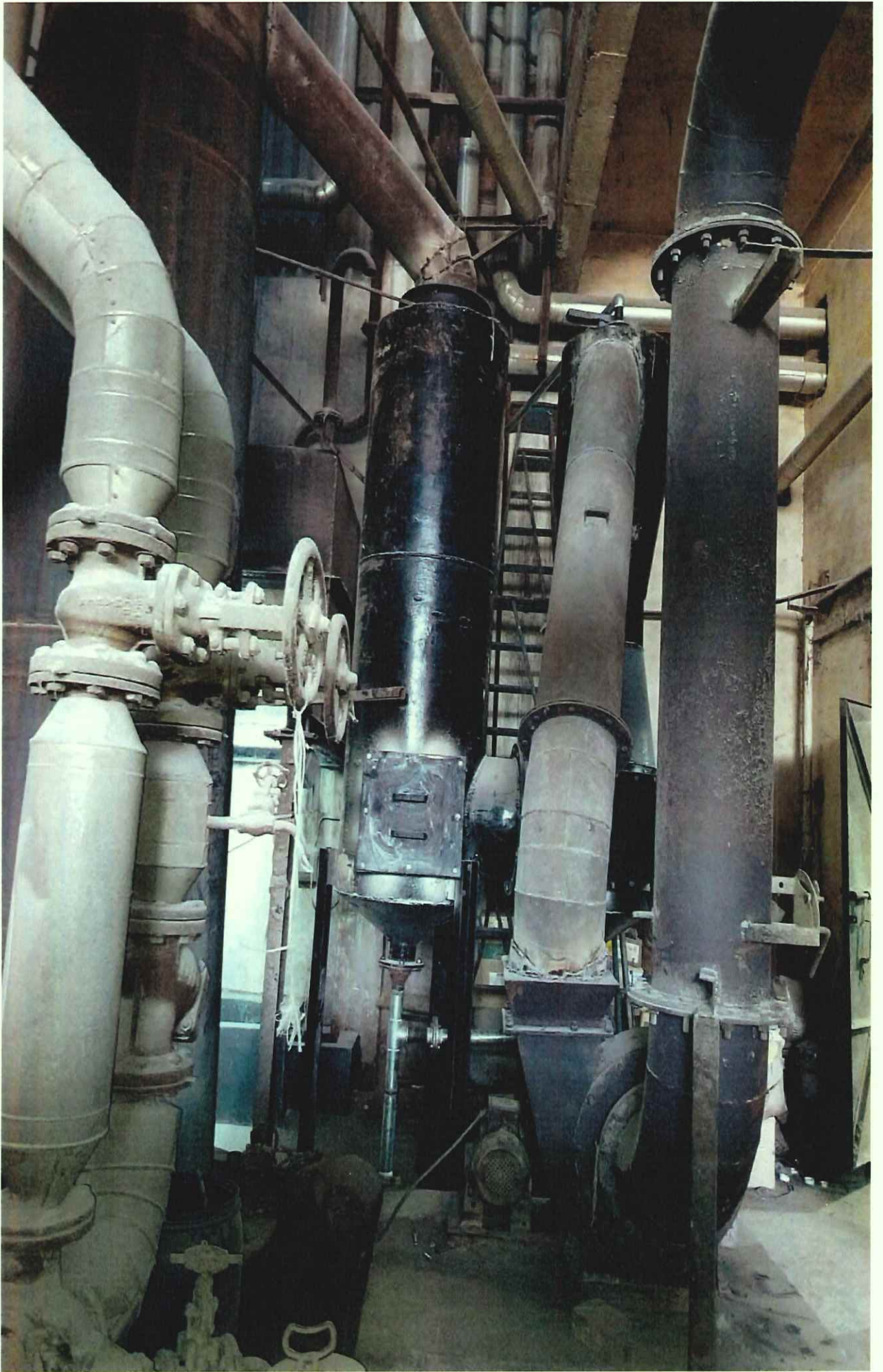
Month	Cartridge Use
Mar '23	5
April '23	8
May '23	7
June '23	9
July '23	11
Aug '23	17
Sep '23	21
Octo '23	10
Nov '23	8
Dec '23	28
Jan '24	32
Feb '24	20
Mar '24	10
<b>Total</b>	<b>186</b>

FOR. A. R. ENTERPRISE

*Jasbir Singh*  
PROP / AUTHORIZED SIGN.

A. Any Specific Information Called for [In SCRUTINY] (000) Uploaded in XGN on 23/04/2024 16:12:51 from IP No: 106.203.215.191.  
B. 10024-A.R. Enterprise accepts the LEGAL responsibility  
and undertakes that the furnished information is CORRECT & ACCURATE.





TRANSLATION OF PAGE NO. : \_\_\_\_\_

SUPPLIED AT PAGE NO. : \_\_\_\_\_

ANNEXURE - 'C'

1

**અમદાવાદ ના મહેરબાન સીટી સેશન્સ જજ સાહેબની કોર્ટમાં****ગાયકવાડ હવેલી પોલીસ સ્ટેશન****ગુના રજી.નં.એ/૧૧૧૯૧૦૨૧૨૩૦૫૭૨/૨૦૨૩**

ઈ.પી.કો. કલમ :- ૩૦૭, ૧૧૪, ૧૨૦(બી) તથા

જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧)

**ક્રિમીનલ પરચુરણ અરજી નં. ૯૦૨૦/૨૦૨૩****અરજદાર :-** (૧). મોહમદ ઈરફાન સ/ઓફ યાકુબભાઈ સુરતી**વિરુદ્ધ****સામાવાળા :-**

સરકાર શ્રી

(મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર)

**બાબત :-** અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન સ/ઓફ યાકુબભાઈ સુરતી નાઓની ક્રિમીનલ પ્રોસીઝર કોડ ની કલમ - ૪૩૯ અન્વયેની રેગ્યુલર જમીન મેળવવાની અરજી વિરુદ્ધ અમો મૂળ ફરિયાદી - અલ્તાફ અસ્લમભાઈ સાગર તરફે સોગંદનામું/વાંધાઅરજી.

સદર કામના અમો મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર, ઉ.વ. ૩૬, ઘંધો - વેપાર, રહેવાસી :- મ.નં. ૩૦૪, ત્રીજો માળ, છીપા રોયલ ટાવર કોમ્યુનીટી સેન્ટર ની પાછળ, ગોળલીમડા રોડ, જમાલપુર, અમદાવાદ નાઓ સદર ગુનાના અરજદાર - આરોપી નં. (૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી નાઓએ તા.૨૭/૧૦/૨૦૨૩ ના રોજ દાખલ કરેલ રેગ્યુલર જમીન મેળવવાની અરજી વિરુદ્ધ નીચે મુજબ સોગંદનામું/વાંધાઅરજી આપી જણાવીએ છીએ કે,

(૧). હું ઉપર જણાવેલ સરનામે મારી માતા - યાસ્મીન અસ્લમભાઈ સાગર તથા પિતા - અસ્લમભાઈ મોહમદ શરીફ સાગર અને પત્ની - અફસા અને બાળકો સાથે છેલ્લા ૧૪ વર્ષથી રહું છું. મારે સંતાનમાં બે બાળકો છે. જેમાં

મોટી દીકરી - એમન ઉ.વ.૧૨ તથા તેનાથી નાની દીકરી - અનાબીયા, ઉ.વ.૫ ની છે. અને હું અને મારા પિતા ભેગા મળી દાણીલીમડા કેલીકો ટેકરા પાસે આવેલ અમારી સાગર ટેક્સટાઈલ નામની ફેક્ટરી ધરાવી સાગર ડાઇંગ અને અનાર હેન્ડ પ્રોસેસ ના નામથી વેપાર ધંધો કરી અમારા પરિવાર નું ગુજરાન ચલાવીએ છીએ.

- (૨). ગઈ તા.૧૮/૧૦/૨૦૨૩ ના રોજ રાતના હું તથા મારા મિત્ર - ચાસીનભાઈ અબ્દુલ લતીફ સોજતવાલા મારા ફ્લેટ "છીપા રોયલ ટાવર" ના પાર્કિંગ માં આશરે સાડા અગિયારેક વાગ્યે ખુશી પર બેસેલ હતા. તે વખતે અમારા ફ્લેટ "છીપા રોયલ ટાવર" ના પાર્કિંગ ના રસ્તે કે જે મેઈન રોડથી અંદરના ભાગે આવેલ છે. તે પાર્કિંગ ના રસ્તા પ્રવેશવા સુધી બે ગેટ આવેલ છે જેમાં પહેલો ગેટ મેઈન રોડ થી અંદરના ભાગે આવતા આવે છે અને પછી તે જ પહેલા ગેટ માં પ્રવેશતા ત્યાંથી આશરે ૧૫ થી ૨૫ મીટરના અંતરે બીજો ગેટ શરુ થાય છે અને ત્યાંથી પાર્કિંગ શરુ થાય છે. જે પાર્કિંગ ના બીજા ચાને કે અંદરના ગેટમાં એક એક્સેસ ટુ વ્હીલર આવીને ઉભી રહેલ અને તેના ઉપર ત્રણ ઈસમો બેસેલ હતા અને તેમાંથી બે ઈસમો ઉતરેલ અને જેમાંથી એક ઈસમના હાથમાં ખુદી તલવાર અને બીજાના હાથમાં બેઝબોલ નો ઝાડો ડંડો હતો. અને તેઓએ ઉતરતાની સાથે મને જોઈને મારી તરફ દોડતા દોડતા આવવા લાગેલ. જેથી મે તેઓની હાથમાં તલવાર અને બેઝબોલ નો ઝાડો ડંડો જોઈ હું ગભરાઈ જતા તરત જ ત્યાંથી ઉભો થઈ ફ્લેટના પાર્કિંગ માંથી જતા અન્ય રસ્તે ફ્લેટના આગળ મેઈન રોડ ના ભાગે ભાગવા લાગેલ અને મારા ફ્લેટ ની બાજુમાં મેઈન રોડ ઉપર આવેલ "રોયલ આઈસક્રીમ એન્ડ કોલ્ડ કોર્નર" નામના પાર્લરની આગળ આવતા ત્યાં મારા કાકા - યુનુસ મોહમદશરીફ સાગર પણ પાર્લર ની આગળ બેસેલ હતા. જેથી હું બુમો પાડતો પાડતો મારા ઓળખીતા અને મિત્ર એવા - મોહસીન મહેમુદભાઈ કેલાવાલા ના 'રોયલ આઈસક્રીમ એન્ડ કોલ્ડ કોર્નર' નામના પાર્લર ની અંદર જઈ બુમાબુમ કરવા લાગેલ અને તે વખતે સદર પાર્લરમાં નોકરી કરતા ઈશ્વરજી રબારી અને ગોરધનભાઈ રબારી નામના બંને સગા ભાઈઓ પણ પાર્લર ઉપર હાજર હતા અને જેથી હું કઈ બોલું તે પહેલા જ આ કામના આરોપીઓ તલવાર અને બેઝબોલ નો ડંડો લઈ પાર્લર ની અંદર ઘુસતા મારા કાકાએ તેઓને રોકવાની કોશીશ કરતા તેમાંથી એક આરોપી કે જે બેઝબોલ લઈને આવેલ તેણે મારા કાકા ઉપર હુમલો કરી મારા કાકાને બેઝબોલના ડંડા વડે જોર જોરથી મારવા લાગેલ અને આ કામનો બીજો આરોપી કે જેના હાથમાં ખુદી તલવાર હતી તે લઈ મને મારી નાંખવાના ઈરાદે આડેઘડ જેમ ફાવે તેમ મારા માથાના ભાગે બે હાથથી જોર જોરથી તલવાર વડે જીવલેણ હુમલો કરવા લાગેલ અને તે વખતે આ પાર્લર ની અંદર પડેલ ઠંડા પીણાનું કેરેટ પડેલ હોઈ તે લઈ મે તેના વડે તલવાર

થી બચવા આડશ કરવા છતાં પણ આ આરોપીએ મને જાનથી મારી નાંખવાના ઈરાદે સતત તલવાર વડે હુમલો ચાલુ રાખેલ અને જેથી મે હંડા પીણાના કેરેટ વડે જેમ તેમ કરી બચાવ કરતા તલવાર પકડી લેતા આ કામના આરોપીના હાથમાંથી તલવાર છટકી જતા નીચે પડી જતા તેણે પોતાના કમરના ભાગેથી એક છરી કાઢી તેના વડે ફરીથી મારા ઉપર હુમલો કરવાનું ચાલુ કરેલ. જેથી મે જેમ તેમ કરી બુમાબુમ કરી મારો બચાવ કરેલ અને તે વખતે સદર 'રોયલ આઈસ્ક્રીમ એન્ડ કોલ્ડ કોર્નર' નામના પાર્લર ની અંદર નોકરી કરતા ઈશ્વરભાઈ રબારી અને ગોરધનભાઈ રબારી તથા ભેગા થયેલ લોકોએ વચ્ચે પડી મને છોડાવેલ અને તે વખતે બુમાબુમ થતા મારો મિત્ર - એઝાઝ મહંમદહનીફ અજમેરવાલા તથા મારો સાળો - જાવેદ યાસીનભાઈ સમશીર તથા આજુબાજુના લોકોનું ટોળું ભેગું થતા આ કામના આરોપીઓ તેઓની પાસેના હથિયારો લઈને ત્યાંથી તરત જ ભાગી ગયેલા અને તે વખતે મને માથાના ભાગે તલવાર ઘા મારેલ હોવાથી ગંભીર ઈજા થયેલ હોવાથી તેમજ આ કામનો આરોપી મને તલવાર વડે માથાના ભાગે સતત મારવાનું ચાલુ રાખેલ હોવાથી મે બચાવ કરવા માટે તલવાર હાથ વડે પકડી લેતા મને તલવાર વાગવાથી હાથની આંગળીઓ ઉપર પણ ગંભીર ઈજાઓ થયેલ અને ગળાના જમણી તરફના ભાગે પણ તલવાર તથા છરીના ઘા વાગવાને કારણે ઈજાઓ થયેલ હોવાથી ત્યાં હાજર લોકોમાંથી કોઈએ ૧૦૮ ઉપર ફોન કરેલ હોવાથી એમ્બ્યુલન્સ આવી જતા મને અને મારા કાકાને SVP HOSPITAL માં તાત્કાલિક સારવાર માટે લઈ જતા મારા માથાના ભાગે ગંભીર ઈજાઓ થયેલ હોવાથી ત્યાં હાજર ડોક્ટર ધ્વારા મારા માથાના ભાગે ટાંકા લેવામાં આવેલ.

(૩). અમો ફરિયાદીને બનાવ બન્યા બાદના તાત્કાલિક આશરે અડધા કલાક ની અંદર યાને કે તા.૧૯/૧૦/૨૦૨૩ ના રોજ આશરે સવા બારેક વાગે હોસ્પિટલ પહોંચી જતા મને સારવાર આપવામાં આવેલ અને ત્યારબાદ તા.૧૯/૧૦/૨૦૨૩ ના રોજ આશરે ૩ વાગે રજા આપવામાં આવતા મને ઘરે લઈ જવામાં આવેલ અને ત્યારબાદ તે જ દિવસે મને જાનથી મારી નાંખવાના ઈરાદે જીવલેણ હથિયારો સાથે આવી અમારી ઉપર હુમલો કરી ગંભીર ઈજાઓ પહોંચાડનાર આરોપીઓ તથા પોલીસ તપાસમાં નીકળે તેઓ તમામની વિરુદ્ધ ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં ગુના રજીસ્ટર નં.૧૧૧ ૯૧૦ ૨૧૨૩ ૦૫૭૨ થી ઈ.પી.કો. કલમ - ૩૦૭, ૧૧૪ તથા જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧) મુજબની F.I.R. નોંધાવેલ.

(૪). ત્યારબાદ સદર ગુનાના કામે તપાસ અધિકારી ધ્વારા કુલ ૪ આરોપીઓ પૈકી આરોપી નં. (૧). - મોહમદ ઈરફાન ચાકુબભાઈ સુરતી, રહેવાસી : મકાન નં.૪૦૫૧, જૂની અંજુમન સ્કુલની પાછળ, ગોળલીમડા,

જમાલપુર, અમદાવાદ નાઓને તા.૨૩/૧૦/૨૦૨૩ ના રોજ કલાક - ૨૧ : ૧૫ વાગે અટક કરવામાં આવેલ છે તથા આરોપી નં. (૨). - જાવેદ ઉર્ફે ઠાકરે મકસુદખાન પઠાણ, રહેવાસી : મકાન નં.૩૯, અલ્તમસ રો-હાઉસ, ફતેહવાડી, જુહાપુરા, અમદાવાદ તથા આરોપી નં. (૩). નદીમ ઉર્ફે બંટા નિહાલ અહેમદ શેખ, રહેવાસી : મકાન નં.૨, ઉર્વા પાર્ક, યુસુફ મસ્જીદ પાસે, ફતેહવાડી ટાવર, સરખેજ, અમદાવાદ અને આરોપી નં. (૪). - સમીર ઉર્ફે રોટી મુસ્તાકભાઈ શેખ, રહેવાસી : બાબુસિંગ ના છાપરા, મેલડી માતાના મંદિર પાસે, બહેરામપુરા, અમદાવાદ નાઓને તા.૨૩/૧૦/૨૦૨૩ ના રોજ કલાક - ૨૩ : ૦૦ વાગે અટક કરવામાં આવેલ છે અને તા.૨૪/૧૦/૨૦૨૩ ના રોજ નામદાર એડીશનલ મેટ્રોપોલીટન મેજિસ્ટ્રેટ સાહેબ સમક્ષ રજુ કરી સદર ગુનાના કામે તપાસ અધિકારી દ્વારા ઈ.પી.કો. કલમ - ૧૨૦ (બી) મુજબનો ઉમેરા રીપોર્ટ રજુ કરતા નામદાર મેજિસ્ટ્રેટ સાહેબ દ્વારા તેને F.I.R. સાથે સામેલ રાખવાનો હુકમ કરવામાં આવેલ છે. અને આ કામના આરોપીઓને જ્યુડીશીયલ કસ્ટડીમાં મોકલી આપવામાં આવેલ છે.

(પ). અમો ફરિયાદી વધુમાં જણાવીએ છીએ કે, આ કામના આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી તથા તેની પત્ની - શાહીના મોહમદ ઈરફાન સુરતી તથા આરોપી નં.(૧) નો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી તથા તેની પત્ની - રૂક્સાના ઈમરાન સુરતી કે જે અમારા ફ્લેટ થી આશરે ૧૫૦ થી ૨૦૦ મીટરના અંતરે સાથે રહે છે અને આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ના નાના ભાઈ - ઈમરાન યાકુબભાઈ સુરતી ની પત્ની - રૂક્સાના ઈમરાન સુરતી આ તમામે ભેગા મળી અમોને ખોટી રીતે હેરાન પરેશાન કરી અમોને જાનથી પતાવી દેવાનું ગુનાહિત ષડ્યંત્ર રચી ભાડુઆતી ગુંડાઓને પૈસા ચૂકવી તેઓની મારફતે અમારી ઉપર જીવલેણ હુમલો કરાવેલ છે. આમ, સદર ગુનામાં પકડાયેલ અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અમો ફરિયાદીને મારી નાંખવાનું કાવતરું કરનાર મુખ્ય ષડ્યંત્રકાર છે અને સદર ગુનામાં અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી સિવાય તેનો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી પણ સદર ગુનાહિત ષડ્યંત્ર માં પુરેપુરો સામેલ હોવાની અમોને પુરેપુરી શંકા છે અને તેઓ દ્વારા આ કામના આરોપી નં.(૨) થી (૪) તથા તપાસ માં અન્ય મળી આવે તે તમામ ની સાથે ભેગા મળી મને જાનથી મારી નાંખવાનું આયોજનપૂર્વક નું ષડ્યંત્ર રચી મારી ઉપર જીવલેણ હુમલો કરી મને ગંભીર ઈજાઓ પહોંચાડેલ છે અને જેથી સદર ગુનાના કામે આરોપી નં.(૨) થી (૪) ના મોબાઈલ નંબરો તથા અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અને તેનો સગો ભાઈ -

ઈમરાન યાકુબભાઈ સુરતી ના મોબાઈલ નંબરો ના આધારે તેઓની કોલ ડીટેઈલ મેળવી તેની તપાસ થવી ખુબજ જરૂરી છે અને જેથી પણ સદર ગુનાની તપાસ ચાલુ હોઈ સદર ગુનામાં પકડાયેલ અરજદાર - આરોપી.(૧) ને જામીન ઉપર મુક્ત કરવામાં આવે તો પુરાવા સાથે છેડછાડ થવાની અગર તો ખોટા પુરાવાઓ ઉભા કરે તેવી પુરેપુરી શક્યતા રહેલ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૬). અમો ફરિયાદી નો પત્ની તથા બે નાની બાળકીઓ છે. અને આ કામના આરોપીઓએ ભેગા મળીને અમો ફરિયાદીને જાનથી પતાવી દેવા અમારી ઉપર ઘાતક જીવલેણ હથિયારો વડે અમારા શરીરના માથાના ભાગે તલવારો તથા છરી વડે ગંભીર ઈજાઓ પહોંચાડેલ છે અને બનાવ વખતે અમો પાર્લર માં જતા અમારા હાથમાં ઠંડા પીણાનું કેરેટ આવી જતા સદનસીબે અમારો તેનાથી બચાવ થયેલ છે. અમો ફરિયાદીને નાની નાની બે બાળકીઓ છે અને જો આ બનાવ થી અમારું જીવ જાત તો તેઓની દેખભાળ અને સાર સંભાળ કરવા વાળું આ દુનિયામાં કોઈ ના રહેત અને અમારી પત્ની ને પણ નાની વયે વિધવા તરીકે આખી જિંદગી જીવન પસાર કરવું પડત. આ કામના આરોપીઓએ અમારા જીવની પરવા કર્યા વગર અમારી ઉપર આકેદઘડ જેમ ફાવે તેમ તલવાર અને છરીથી હુમલા કરેલ છે. જો આવા આરોપીને જામીન ઉપર મુક્ત કરવામાં આવે તો આવા આરોપીઓને કાયદા પર થઈ જાય અને તેઓમાંથી કાયદાનો ભય મરી પરવારે તેમ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૭). સદર ગુનાની ગંભીરતાને ધ્યાનમાં લેતા આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ધ્વારા સદરહુ ગુનામાં મુખ્ય કાવતરાખોર તરીકે ભાગ ભજવી અમો ફરિયાદીનું મૃત્યુ નીપજે તે રીતે ના ઈશદા અને સંપૂર્ણ જાણકારી સાથે અમારી ઉપર હુમલો કરાવી અમોને માથાના ભાગે તથા ગળાના ભાગે તથા હાથની આંગળીઓ ઉપર ગંભીર ઈજાઓ કરેલ છે. અને સદરહુ હુમલામાં અમારું જીવ જવાનું પૂરેપૂરું જોખમ રહેલ હતું. જેથી આવો ગંભીર પ્રકારનો ગુનો કરવાવાળા ને જો જામીન ઉપર મુક્ત કરવામાં આવે તો તેઓને કાયદાનો કોઈ ડર રહે નહિ અને ફરીથી પણ અમારી ઉપર જાતે કે તેઓના માણસો મારફતે ગમે ત્યારે અને ગમે તે રીતે હુમલો કરે કરાવે તેવું અમોને પૂરેપૂરું જાનનું જોખમ પણ રહેલ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૮). વધુમાં અમો ફરિયાદી જણાવીએ છીએ કે, સદર તા.૧૮/૧૦/૨૦૨૩ ના બનાવ પહેલા પણ અમારી ઉપર ગઈ તા.૦૨/૧૦/૨૦૨૩ ના રોજ આશરે પોણા પાંચેક વાગ્યાના સુમારે દાણીલીમડા, પટેલના મેદાન, ભાટી કમ્પાઉન્ડ ખાતે આવેલ અમારા મિત્ર સફવાન ની ઓફિસે પણ ત્રણ અજાણ્યા ઈસમો અને એક અજાણી સ્ત્રી એ ભેગા મળી મારી મારા ઘરે થી રેડી કરી મારો પીછો કરી મારા મિત્ર ની ઓફિસે હું બેઠેલ હતો તે વખતે ત્યાં આવી તે અજાણી સ્ત્રીએ "મારો પીછો કેમ કરો છો" તેવું ખોટું બહાનું ઉભું કરી તેની સાથે આવેલ ત્રણ અજાણ્યા ઈસમોએ પહેલા મારી ઉપર જાડા હાથ વડે હુમલો કરી અને ત્યારબાદ મને તે પૈકી એક એ તેની ફેંટમાં છુપાવેલ છરી કાઢી મને પેટના ભાગે મારવા જતા મે મારો પગ વચ્ચે લાવી દેતા મને જમણા પગના નળામાં છરી વાગતા મને ગંભીર ઈજા થયેલ છે. અને જે બાબતેની દાણીલીમડા પોલીસ સ્ટેશન માં ગુના રજુ નં.૧૧૧ ૯૧૦ ૧૨૨૩ ૧૧૩૦/૨૦૨૩ થી તા.૨૭/૧૦/૨૦૨૩ ના રોજ ઈ.પી.કો. કલમ - ૩૨૪, ૫૦૬(૨), ૨૯૪ (ખ), ૧૧૪ મુજબની F.I.R. નોંધાયેલ છે અને ત્યારબાદ અમોએ પોલીસની ચાદી દ્વારા SVP HOSPITAL માં પોલીસ દ્વારા કરેલ ચાદી મુજબ સારવાર કરાવેલ છે અને તેનું સર્ટીફિકેટ અમોને તા.૦૧/૧૧/૨૦૨૩ ના રોજ હોસ્પિટલ તરફથી મળતા અમોએ દાણીલીમડા પોલીસ સ્ટેશન માં તા.૦૧/૧૧/૨૦૨૩ ના રોજ રજુ કરેલ છે. આમ, સદર ગુનામાં પણ આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અને તેનો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી દ્વારા કાવતરું કરી અમોને પતાવી દેવાના ઈરાદાથી અમારી ઉપર હુમલો કરાવેલ છે. જેથી આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ખુબજ મોટા ભેજાબાજ છે. અને તેઓને જામીન ઉપર મુક્ત કરવામાં આવે તો મારી તથા મારા પરિવારનું જીવનું પૂરેપૂરું જોખમ રહેલ છે.

(૯). વધુમાં સદર હાલની ફરિયાદમાં જણાવેલ ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં બનવા પામેલ બનાવ તથા તે અગાઉ તા.૦૨/૧૦/૨૦૨૩ ના રોજ દાણીલીમડા પોલીસ ની હદમાં બનવા પામેલ બનાવ અંગેના સી.સી.ટી.વી. ફૂટેજ જેવા મહત્વના પુરાવાને ધ્યાને લેતા પણ સદર ગુનામાં સામેલ તમામ આરોપીઓનો ઈરાદો અમોને જાનથી મારી નાંખવાનો હોવાનું સ્પષ્ટ થઈ આવે છે અને સદર ગુનાના કામે તપાસ કરનાર અમલદાર દ્વારા ઘણા બધા સાહેદોના નિવેદનો લેવામાં આવેલ છે. તે પૈકી મોટા ભાગના બનાવને નજરે જોનાર સાહેદો છે અને જેથી સાહેદોના નિવેદનો તથા સી.સી.ટી.વી. ફૂટેજથી પ્રથમ દ્રષ્ટીએ ધ્યાને લેવામાં આવે તો સદર ગુનાના અરજદાર - આરોપી કે અન્ય કોઈપણ આરોપીને જામીન ઉપર મુક્ત કરવામાં આવે તો અમોને અન્યાય થવા પાત્ર છે. તેમજ આ કામના

અરજદાર - આરોપી તથા અન્ય તેનો ભાઈ તથા તેઓના ગુંડાઓ દ્વારા અમોને જાનથી મારી નાંખવા જીવલેણ હથિયારોથી બે વખત હુમલો કરી ગંભીર ઈજાઓ કરેલ છે અને હાલમાં પણ અમારી તથા અમારા પરિવારની જાનનું જોખમ છે. સદર કામે અમો ફરિયાદી દ્વારા રજુ કરેલ સી.સી.ટી.વી. ફૂટેજ ધ્યાને લેવામાં આવે તો પણ આ કામના આરોપીઓ માથાભારે અને ઝૂનૂની સ્વભાવના હોવાનું અને ગમે તે વખતે જેલમાંથી છૂટી જઈ અમોને કે અમારા પરિવારને મોટું નુકશાન પહોંચાડે તેવી પુરેપુરી શક્યતાઓ રહેલ છે.

ઉપરોક્ત જણાવ્યા પ્રમાણેની હકીકતોને ધ્યાને લઈ આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ની રેગ્યુલર જામીન અરજી નામંજૂર કરવા અરજ છે.

ઉપરોક્ત તમામ હકીકત સાચી અને ખરી છે. જે અમોએ સોગંદ ઉપર જાહેર કરેલ છે.

સ્થળ : અમદાવાદ

તા. /૧૧/૨૦૨૩

.....

સોગંદનામું કરનાર / વાંધેદાર ની સહી

TRANSLATED COPY OF PAGE NO: \_\_\_\_\_

**Before the Court of the Honourable City  
Sessions Judge of Ahmedabad**

Gaikwad Haveli Police Station

Crime Reg. No.: A/11191021230572/2023

Sections: 307, 114, 120(B) of the IPC

Section 135(1) of the G.P. Act

**Criminal Miscellaneous Application No.  
9020/2023**

**Applicant:**

(1) Mohammad Irfan S/O Yakubhai Surati

**VERSUS**

**Opponent:** Government

(Original Complainant: Altaf Aslambhai Sagar)

**Matter:** Affidavit/Objection Application on behalf of the original complainant Altaf Aslambhai Sagar against the application of the applicant accused no. (1) Mohammad Irfan S/O Yakubhai Surati for regular bail under Section 439 of the Criminal Procedure Code.

In the said case, the **Original Complainant: Altaf Aslambhai Sagar**, Age 36, Occupation: business, Address: House No. 304, Third Floor, behind Chhipa Royal Tower

Community centre, Gol Limda Road, Jamalpur, Ahmedabad, submits the following affidavit/objection against the regular bail application filed by **applicant accused No. (1): Mohammad Irfan Yakubhai Surati**, on **27/10/2023**, as follows:

1. I have been living at the above-mentioned address with my mother named Yasmin Aslambhai Sagar, my father named Aslambhai Mohammad Sharif Sagar, my wife Afsa named and my children for the past 14 years. I have two children: an elder daughter, Aiman, who is 12 years old, and a younger daughter, Anabia, who is 5 years old. My father and I jointly own a factory near Calico Tekara, Danilimda, called Sagar Textile, where we run a business under the names - Sagar Dyeing and Anar Hand Process, for the livelihood of our family.
2. On the night of 18/10/2023, at around 11:30 PM, my friend Yasinbhai Abdul Latif Sojatwala and I were sitting on chairs in the parking area of my flat, "Chhipa Royal

Tower."At that time, on the path leading to the parking area of our flat, which is located on the inner side from the main road, there are two gates. The first gate leads from the main road to the inner area, and after entering through this first gate, the second gate begins approximately 15 to 25 meters ahead, marking the start of the parking area. In the inner, second gate of the parking area, a two-wheeler came and stopped, with three men seated on it. Two of them got off, one holding an open sword and the other holding a baseball bat. As soon as they got off, they saw me and started running towards me. Seeing the sword and baseball bat in their hands, I panicked and immediately got up and started running from the parking area of the flat, taking another path to the main road in front of the flat. When I reached the main road near my flat, in front of the "Royal Ice Cream and Cold Corner" Parlor, I saw my uncle, Yunus Mohammad Sharif Sagar, also sitting in front of the Parlor. So, shouting for

help, I ran into the "Royal Ice Cream and Cold Corner" Parlor owned by my acquaintance and friend, Mohsin Mohammadbhai Kelawala, and began calling for assistance. At that time, two real brothers, Ishwarji Rabari and Gordhanbhai Rabari, who work at the Parlor, were also present. Before I could say anything, the accused in this case entered the Parlor with a sword and baseball bat. My uncle tried to stop them, but one of the accused, who had the baseball bat, attacked my uncle, hitting him hard multiple times with it. The second accused, who was holding an open sword, began attacking me, aiming directly at my head with both hands, intending to kill me. Despite my attempts to shield myself by using a crate of cold drinks nearby as a shield, the accused continued his relentless attack with the sword, clearly intending to end my life. As I tried to defend myself with the crate of cold drinks and managed to grab hold of the sword, it slipped from the accused's hand and fell to the ground.

At that moment, he took out a knife from his waist and began attacking me again with it. I continued to shout for help and defended myself as best as I could. At that moment, Ishwarbhai Rabari and Gordhanbhai Rabari, who work at the "Royal Ice Cream and Cold Corner" Parlor, along with other gathered people, intervened and rescued me. Hearing the commotion, my friend Azaz Mohammad Hanif Ajmerwala, my brother-in-law Javed Yasinbhai Shamshir, and a crowd from the surrounding area gathered, causing the accused to flee the scene with their weapons. At that time, I sustained a serious head injury due to the sword strike. Since the accused kept hitting me on the head with the sword, I tried to defend myself by grabbing the sword with my hand, resulting in severe injuries to my fingers. Additionally, I suffered injuries on the right side of my neck from both the sword and knife strikes. Someone among the people present called 108, and when the ambulance arrived, My uncle and I were immediately taken to SVP Hospital

for treatment. Due to serious injuries on my head, the doctor stitched my head wounds.

3. After the incident, I reached the hospital within approximately half an hour, around 12:15 AM on 19/10/2023, where I was treated. After receiving treatment, I was discharged around 3:00 PM on the same day and was taken home. Later that day, the accused, with the intention to kill, attacked us with deadly weapons, causing serious injuries. As a result, an FIR was filed against all the accused, who were identified during the police investigation, at Gaikwad Haveli Police Station under Crime Register No. 11191021230572, with charges under Sections 307, 114 of the IPC and Section 135(1) of the G.P. Act.

4. In the investigation of the criminal case, the investigating officer arrested four accused individuals. The **accused No.**  
**(1) Mohammad Irfan Yakubhai Surati,**  
Address: House No. 4051, behind Old

Anjuman School, Gollimda, Jamalpur, Ahmedabad, was arrested on the **date 23/10/2023** at **21:15 PM**. **The accused No. (2) Javed alias Thakre Maksudkhan Pathan**, Address: House No. 39, Altamas Row-House, Fatehwadi, JuhaPura, Ahmedabad, **the accused No. (3) Nadim alias Banta Nihal Ahmed Sheikh**, Address: House No. 2, Urva Park, Yusuf Masjid Area, Fatehwadi Tower, Sarkhej, Ahmedabad, and the **accused No. (4) Samir alias Roti Mustakbhai Sheikh**, Address: Babusingh na Chapra, near Meldi Mata Mandir, Baherapura, Ahmedabad, were all arrested on the **date 23/10/2023** by **23:00**. On 24/10/2023, the investigating officer submitted an additional report under IPC Section 120(B) to the Honourable Additional Metropolitan Magistrate, who ordered that it be included with the FIR. The accused were subsequently sent to judicial custody.

5. I, the complainant, further state that the **accused No. (1) Mohammad Irfan Yakubhai Surati**, along with his wife **Shahina**

**Mohammad Irfan Surati**, and **real brother of the accused No. 1 Imran Yakubbbhai Surati** along with Imran's wife, **Ruksana Imran Surati**, all live approximately 150 to 200 meters from our flat. The **applicant-accused No. (1) Mohammad Irfan Yakubbbhai Surati**, his younger brother Imran Yakubbbhai Surati and Imran's wife Ruksana Imran Surati collectively conspired to harass and harm me. They devised a criminal plot to endanger my life, hiring and paying thugs to carry out a deadly assault against us. Thus, in this case, the arrested **applicant accused No. (1) Mohammad Irfan Yakubbbhai Surati** is the main conspirator behind the plot to end my life. I strongly suspect that his **real brother Imran Yakubbbhai Surati** is also completely involved in this criminal conspiracy. Together, they, along with accused Nos. (2) to (4) and others identified in the investigation, orchestrated a planned conspiracy to kill me, leading to a deadly attack that resulted in serious injuries to

me. Therefore, in this case, it is crucial to obtain and investigate the call details of accused Nos. (2) to (4), as well as the **applicant accused No. (1) Mohammad Irfan Yakubhai Surati** and his real brother **Imran Yakubhai Surati**, based on their mobile numbers. Given that the investigation in this case is ongoing, if the arrested applicant accused No. (1) is released on bail then there is a significant risk of tampering with evidence or fabricating false evidence. Consequently, the bail application of the applicant-accused is liable to be rejected.

6. I, the complainant, have a wife and two young daughters. The accused in this case collectively conspired to end my life, attacking us with deadly weapons and inflicting severe injuries on my head with swords and knives. While I was in the Parlor, I narrowly defended myself with the aid of a cold drink crate. With two young daughters, had I lost my life in this

attack, there would be no one left in this world to care for them, and my wife would have had to live her life as a widow at a young age. The accused attacked us recklessly with swords and knives, disregarding the value of my life. Granting bail to such accused would undermine the rule of law, as it would show that they have no fear of legal consequences. Therefore, the bail application of the applicant-accused deserves to be rejected.

7. Given the severity of the offense, the **applicant-accused No. (1) Mohammad Irfan Yakubhai Surati** has played a primary role as the mastermind behind the conspiracy. With full intent and awareness of causing my death, he orchestrated an attack on me, resulting in serious injuries to my head, neck, and fingers. This assault put my life at substantial risk. If such a grave offender is released on bail, it will imply that he lacks fear of the law, potentially encouraging him to attempt

further harm to me, either directly or through associates. I am, therefore, at a continuous risk of a life-threatening attack. Consequently, the bail application of the applicant-accused warrants rejection.

8. Furthermore, I, the complainant, state that prior to the incident on 18/10/2023, I was attacked on 02/10/2023 around 4:45 PM at my friend Safwan's office located at Patel's Ground, Bhati Compound, Danilimda. On that occasion, three unknown men and one unknown woman, who had been tracking me from my home, approached me while I was seated at my friend's office. The unknown woman falsely accused me of "following her" to create a distraction, and then the three men accompanying her attacked me with heavy sticks. One of them drew a knife hidden in his waistband and attempted to stab me in the abdomen. I managed to protect myself by intercepting the blow with my right leg, resulting in a serious injury to my shin. Regarding this incident,

an FIR was registered on 27/10/2023 at Danilimda Police Station vide Crime Register No. 11191012231130/2023 under IPC Sections 324, 506(2), 294(b), and 114. Subsequently, I received medical treatment at SVP Hospital based on a police referral, and the hospital issued a certificate on 01/11/2023, which I submitted to the Danilimda Police Station on the same date. Thus, in this case, the **applicant - Accused No. (1) Mohammad Irfan Yakubbbhai Surati**, along with his real brother **Imran Yakubbbhai Surati**, conspired with the intent to eliminate me and orchestrated an attack against me. Given the serious nature of these actions, **applicant - Accused No. (1) Mohammad Irfan Yakubbbhai Surati** is highly deceitful and cunning. If he is released on bail, my life, as well as the safety of my family, would be at considerable risk. Therefore, his bail application is deserving of rejection.

9. Furthermore, considering the crucial evidence such as the CCTV footage related to the incident reported at Gaikwad Haveli Police Station and the earlier incident on 02/10/2023 under the jurisdiction of Danilimda Police, it is clear that all the accused involved in this case had the intent to endanger my life. Additionally, numerous witness statements have been recorded by the investigating officer in the ongoing investigation of the said case. The majority of the witnesses to the incidents have directly observed the events, and when considering their statements along with the CCTV footage, it becomes evident that granting bail to the accused in this case, or any other accused individuals, would result in injustice to me. Furthermore, the accused, along with their associates, have made two separate attempts on my life using deadly weapons, causing me serious injuries. Currently, both my life and my family's safety remain at risk. If the CCTV footage provided by me is taken into account, it clearly shows

that the accused are aggressive and have a dangerous disposition. There is a real possibility that if they are granted bail, they may be released from jail and could cause significant harm to me and my family at any given moment.

Based on the above facts, I request that the regular bail application of the **applicant accused No. (1) Mohammad Irfan Yakubhai Surati** be rejected. All the aforementioned facts are true and correct and I have declared the same under oath.

**Place: Ahmedabad**

**Date: /11/2023**

---

**Sign of the  
Deponent/Objector**

TRANSLATION OF PAGE NO. : \_\_\_\_\_

SUPPLIED AT PAGE NO. : \_\_\_\_\_

9

**અમદાવાદ ના મહેરબાન સીટી સેશન્સ જજ સાહેબની કોર્ટમાં****ગાયકવાડ હવેલી પોલીસ સ્ટેશન****ગુના રજી.નં.એ/૧૧૧૯૧૦૨૧૨૩૦૫૭૨/૨૦૨૩****ઈ.પી.કો. કલમ :- ૩૦૭, ૧૧૪, ૧૨૦(બી) તથા****જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧)****ક્રિમીનલ પરચુરણ અરજી નં. ૯૦૨૦/૨૦૨૩****અરજદાર :- (૧). મોહમદ ઈરફાન સ/ઓફ યાફુબભાઈ સુરતી  
વિરુદ્ધ****સામાવાળા :- સરકાર શ્રી  
(મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર)****બાબત :- દસ્તાવેજ પુરાવા લીસ્ટ**

સદર કામના અમો મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર નીચે મુજબના લીસ્ટથી દસ્તાવેજ પુરાવાઓ રજુ કરીએ છે.

અ. નં.	દસ્તાવેજની વિગત	પાના નં.
A	અમો ફરિયાદી એ અમારી સાથે તા.૧૮/૧૦/૨૦૨૩ ના રોજ બનવા પામેલ બનાવ અંગેની ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં ગુના રજીસ્ટર નં.૧૧૧ ૯૧૦ ૨૧૨૩ ૦૫૭૨/૨૦૨૩ થી તા.૧૯/૧૦/૨૦૨૩ ના રોજ નોંધાયેલ ઈ.પી.કો. કલમ - ૩૦૭, ૧૧૪ તથા જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧) મુજબની F.I.R. ની ઓનલાઈન કોપી.	૧ થી ૪
B	ઉપરોક્ત અનુક્રમ નં. 'એ' માં જણાવેલ બનાવમાં અમોને થયેલ ઈજાના ફોટોગ્રાફ્સ ની કલર કોપી (નંગ - ૧).	૫
C	અમો ફરિયાદી એ અમારી સાથે તા.૦૨/૧૦/૨૦૨૩ ના રોજ બનવા પામેલ બનાવ અંગેની દાણીલીમડા પોલીસ સ્ટેશન માં ગુના રજી નં.૧૧૧ ૯૧૦ ૧૨૨૩ ૧૧૩૦/૨૦૨૩ થી તા.૨૭/૧૦/૨૦૨૩ ના રોજ નોંધાયેલ ઈ.પી.કો. કલમ - ૩૨૪, ૫૦૬(૨), ૨૯૪ (ખ), ૧૧૪ મુજબની F.I.R. ની ઓનલાઈન કોપી.	૬ થી ૯

D	ઉપરોક્ત અનુક્રમ નં. 'સી' માં જણાવેલ બનાવમાં અમોને થયેલ ઈજાના ફોટોગ્રાફ્સ ની કલર કોપી (નંગ - ૨).	૧૦
E	ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં બનેલ બનાવ અંગે અમો ફરિયાદીએ લીધેલ સારવાર બાબતેના MLC LEGAL CASE NO.૧૫૨૬/૨૦૨૩, તા.૧૯/૧૦/૨૦૨૩ ની શીટ તથા ઈન્જરી સર્ટીફિકેટ ની નકલ.	૧૧, ૧૨
F	દાણીલીમડા પોલીસ સ્ટેશન માં બનેલ બનાવ અંગે અમો ફરિયાદીએ લીધેલ સારવાર બાબતેના MLC LEGAL CASE NO.૧૪૦૯/૨૦૨૩, તા.૦૨/૧૦/૨૦૨૩ ની શીટ તથા ઈન્જરી સર્ટીફિકેટ ની નકલ.	૧૩, ૧૪

૮૨ બંને બાબતો વિડીયો તાલિમ  
એ રીતે રજુ કરીએ છીએ.

૧૫

સ્થળ : અમદાવાદ

તા. /૧૧/૨૦૨૩

.....  
સોગંદનામું કરનાર / વાંધેદાર ની સહી

TRANSLATED COPY OF PAGE NO.: \_\_\_\_\_

**Before the Court of the Honourable City  
Sessions Judge of Ahmedabad**

Gaikwad Haveli Police Station

Crime Reg. No.: A/11191021230572/2023

Sections: 307, 114, 120(B) of the IPC

Section 135(1) of the G.P. Act

**Criminal Miscellaneous Application No.  
9020/2023**

**Applicant:**

(1) Mohammad Irfan S/O Yakubhai Surati

**VERSUS****Opponent:** Government

(Original Complainant: Altaf Aslambhai Sagar)

**Matter: Documentary evidence list**

I, **Altaf Aslambhai Sagar**, the original complainant of the said case, present documentary evidence from the following list.

Sr. No.	Detail of Documents	Page No.
<b>A</b>	Online copy of the FIR registered on the date 19/10/2023 under IPC Sections 307, 114 and Section 135(1) of the GP Act at Gaikwad Haveli Police Station, vide Crime Register No. 11191021230572/2023,	<b>1 to 4</b>

	regarding the incident that occurred with me, the complainant on 18/10/2023	
<b>B</b>	A colour copy of the photographs of the injuries sustained by me in the incident mentioned in the above sequence number 'A' (No. 1)	<b>5</b>
<b>C</b>	Online copy of the FIR registered on the date 27/10/2023 under IPC Sections 324, 506(2), 294(B) at Danilimda Police Station, vide Crime Register No. 11191012231130/2023, regarding the incident that occurred with me, the complainant on 02/10/2023	<b>6 to 9</b>
<b>D</b>	A colour copy of the photographs of the injuries sustained by me in the incident mentioned in the above sequence number 'C' (No. 2)	<b>10</b>
<b>E</b>	A copy of the MLC Sheet and Injury Certificate for MLC Legal Case No. 1526/2023, dated 19/10/2023, regarding the treatment received by me for the injuries sustained in the incident at Gaikwad Haveli Police Station	<b>11, 12</b>

<b>F</b>	A copy of the MLC Sheet and Injury Certificate for MLC Legal Case No. 1409/2023, dated 02/10/2023, regarding the treatment received by me for the injuries sustained in the incident at Gaikwad Haveli Police Station	<b>13, 14</b>
<b>G</b>	Videography of both incidents	<b>15</b>

Submitted as Hereinabove

**Place: Ahmedabad**

**Date: /11/2023**

---

**Sign of the  
Deponent/Objector**

TRANSLATION OF PAGE NO.: \_\_\_\_\_

SUPPLIED AT PAGE NO.: \_\_\_\_\_

9

Ann - 'A'

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 154 Cr.P.C.)

(ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

- 1 Distric અમદાવાદ શહેર Police ગાયકવાડ હવેલી Ye 20 FIR N 11191021230 Date 19/10/20  
t r e Sta ar 23 o. 572 (તારીખ 23  
(જિલ્લો) tion (વર્ષ (પ્ર.મા.  
(પોલીસ ) અ.ક્રમાં  
સ્ટેશન) ક)
- 2 (i) Act આઈ પી સી Section 307,114  
(અધિનિયમ ) ns  
(કલમો)  
(ii) Act જ.પી.એ Section 135(1)  
(અધિનિયમ ) ns  
(કલમો)
- 3 (a) Occurrence of offence:  
(ક) (ગુન્હો બન્યાનો સમયગાળો)  
Day. બુધવાર Date from 18/10/2023  
(દિવસ) (તારીખ સુધી) Date to  
Time Perio Time from Time to 23:30  
d (કલાકથી) (કલાક સુધી)  
(સમયગાળો)
- (b) Information received Date 19/10/2023 Time 22:00  
(ખ) at PS: (તારીખ) (સમય)  
(પોલીસ મથકે માહિતી મળ્યા)
- (c) General Diary Referen Time  
(ગ) ce:Entry No. (સમય)  
(સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં)
- 4 Type of Informa પોલીસ સ્ટેશનમાં લખીને મોકલેલ  
tion:(માહિતીનો પ્રકાર)  
ર)
- 5 Place of Occurrence:  
(ઘટનાનું સ્થળ)
- (a) Direction and distance from પૂર્વ, 1.00 (કિ.મી.) Beat N  
(ક) P.S. o.  
(પોલીસ સ્ટેશનથી દિશા અંતર) (બીટ નંબર)  
ર)
- (b) Addres ગોળવીમડા, રોયલ આઈ સ્કીમ એન્ડ કોલેજોર્નર નામની દુકાનમાં  
(ખ) s અમદાવાદ શહેર.  
(સરનામું)
- (c) In case, outside the limit of this Police Station, then  
(ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)  
Name of P.S. District  
(પોલીસ સ્ટેશનનું નામ) (જિલ્લો)  
મ)
- 6 Complainant/Informant:

2

(ફરિયાદી / બાતમીદાર)

(a) Name

(ક) (નામ)

અલ્તાફ અરલમ

(b)

ભાઈ સાગર

(ખ)

Father's/  
Husband's  
Name(પિતા/પતિનું  
નામ)

અરલમભાઈ સાગર

(c) Date/Year of Birth

(ગ) rth

(જન્મ તારીખ / વર્ષ)

36

(d)

Nationality

(ધ)

(રાષ્ટ્રીયતા)

ભારતીય

(e)

(ડ)

(f) Occupation

(ચ) (ધંધો)

ધંધાદારી

(g)

(છ)

Address

(સરનામું)

મ.નં ૩૦૪ ત્રીજો  
માળ છીપારોપલ ટા  
વર છીપા કોમ્યુનીટી  
સેન્ટરની પાછળ  
ગોળભીમડા રોડ જ  
માલપુર,  
અમદાવાદ શહેર7 Details of known/suspected/unknown accused with full particulars:  
(Attach separate sheet, if necessary)(ઓળખાયેલ/શકમંદ/વળાઓળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી)  
(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name

(તહોમતદારનું નામ)

Age(Ap prox.)

(સરનામું)

(ઉંમર)

(આશરે)

(1) બે અજણ્યા માણસો જેના નામઠામની ખબર નથી

(2) બે અજણ્યા માણસો જેના નામઠામની ખબર નથી

## 8 Reasons for delay in reporting by the complainant/Informant

(ફરિયાદી/બાતમીદાર તરફથી ગુ-હાની જાણ કરવામાં વિલંબ થવાના કારણો)

ફરીથી સારવાર લઈ આજરોજ અત્રે વખતે ફરીયાદ કરવા આવેલ આવેલ છે

## 9 Particulars of properties stolen(Attach separate sheet, if necessary)

(ચોરાયેલી/ગુ-હામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

## 10 Total value of property stolen

(ચોરાયેલી / ગુ-હામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત)

## 11 Inquest Report/U.D. case No. if any

(મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરતી મોતનો નંબર હોય તો તે)

## 12 First Information contents(Attach separate sheet, if required)

(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદો કાગળ જોડવો)

ઉપરોક્ત બે અજણ્યા ઈસમોઓએ કોઈ કારણસર જેમાંથી નં(૧) નાઓએ ફરીને જાનથી મારી નાખવાની ઈરાદે તલવાર લઈ ફરીને મારવા જતા ફરી હાથથી રોકવા જતા તલવાર નીચે પડી ગયેલ અને તેમની પાસે રહેલ કમરના ભાગેથી એક છરી કાઢી ફરીને આડેધડ ઘા મારતા ફરીના માથાના ભાગે તથા ગળાના જમણી તરફના ભાગે ઈજા થયેલ તથા ઈસમ નં.(૨) નાઓએ બેઝબોલનો ડંડો લઈ આવી ફરીના કાકાને ડાબા હાથના કાડાના ભાગે ઈજાઓ કરી નાસી જઈ ગુનો કર્યા વિ.

3

બાબત

Complaint(ફરિયાદ)

તા.૧૮/૧૦/૨૦૨૩

મારુ નામ અલ્તાફ સ/ઓ અસ્લમભાઈ જાતે-સાગર ઉ .વ.૩૬ ધંધો- વેપાર રહે --મ.નં ૩૦૪ ત્રીજો માળ છીપારોયલ ટાવર છીપાકોમ્યુનીટીસેન્ટરની પાછળ ગોળભીમડા રોડ જમાલપુર અમદાવાદ શહેર મો.નં-૮૮૭૮૨૬૩૦૫૦ રૂબરૂમાં આવી જાહેર કરી મારી ફરીયાદહકિકતલખાવુછુ કે ઉપર બતાવેલ સરનામે મારા પરીવાર સાથે રહુછુ અને દાણીલી મડાકેલીકો ટેકરા પાસે સાગર ટેક્સટાઈલ્સ નામની ફેક્ટરીધરાવી વેપાર ધંધો કરુછુ અને મારુ તથા મારા પરીવારનુ ગુજરાન ચલાવુછુ

જઈ તા.૧૮/૧૦/૨૦૨૩ નારાત્રીના આશરે સાડા અગિયારેક વાગે હુઅમારા ઉપરોક્ત રોયલટાવરનાફ્લેટનાપાકિંગમાબેસેલ હતો તે વખતે અમારી ફ્લેટનાપાકિંગનામુખ્ય દરવાજાથી બે અજાણ્યામાણસો જેમાં એક માણસના હાથમાં તલવાર તથા બીજા માણસના હાથમાં બેઝબોલનાડંડો લઈ મારી તરફ ધસી આવેલ જેથી હુ તેમને જોઈનેત્યાથી ભાગવાલાગેલ અને આ બંને માણસો મારી પાછળ પાછળ આવતા હુદોડીનેછીપાકોમ્યુનીટીસેન્ટરનીબાજુમા આવેલ રોયલઆઈસ્કી&મ&કોલ્ડકોર્નર નામના પાર્લરની અંદર જતો રહેલ તો આ બેઅજાણ્યામાણસોમાંથી એક માણસતલવાર લઈ મારી પાછળ પાર્લરની અંદર પરી આવેલ અનેબીજો માણસ તેના હાથમાં બેઝબોલના ડંડો લઈ પાર્લરમાં આવતા મારા કાકા યુનુસમોહમદશરીફ સાગર નાઓએ તેને બહાર સેકી દિધેલઅને મારા કાકા યુનુસમોહમદશરીફ ઉપર બેઝબોલનાડંડા વડે હુમલો કરતા મારા કાકાનેડા બા હાથના કાંડાના ભાગે ઈજા થયેલ અને મારી પાછળપાર્લરની અંદર આવેલ માણસ કોઈ કારણસરતેના હાથમાં રહેલ તલવાર વડે મને જાનથી મારી નાખવાના ઈરાદે માથાના ભાગે આડેધડ ધામારતામને માથાના ભાગે તથા ગળાનાજમણી તરફના ભાગેઈજા થયેલ તે દરમ્યાનહુ તેને સેકવાસાડુ તલવાર પકડી લેતા તેના હાથમાંથી તલવાર નીચે પડી ગયેલ અને મને હાથની આંગળીઓ ઉપર ઈજા થયેલ આ દરમ્યાન તેણે તેનાકમરનાભાગેથી છરી કાઢી મને છરી વડેઆડેધડ જેમફાવે તેમ ધા મારવા લાગેલ તે સમયે પાર્લરમાંરહેલકંડાપીણાનુ કેરેટ લઈ મારો બચાવ કરવા લાગેલદરમ્યાન પાર્લરમાં કામ કરતા ત્યાં હાજર માણસો વચ્ચે પડી મને બચાવેલઅને આ દરમ્યાન મારો મિત્ર એઝાઝમહમદહનીફઅજમેરવાલા તથા મારો સાળો જાવેદયાસીનભાઈશમશીરનાઓતથા આજુબાજુના માણસો ભેગા થઈ જતા હુમલો કરનાર તલવાર લઈ પાર્લરની બહાર નીકળી ગયેલ અને આ બંને અજાણ્યા માણસો ત્યાંથી નાસી ગયેલ અને જો પાર્લરના માણસોએ મારો બચાવ ના કર્યો હોત તો અજાણ્યો માણસ મને જાનથી મારી નાંખતઅને મારી ઉપર જીવલેણુ હુમલો થવાથીમને માથાના ભાગે તથાગળાના ભાગે તથાહાથની આંગળીઓ પર ઈજાથયેલ હોય જેથી કોઈએ ૧૦૮ ઈમરજન્સીમા ફોન કરતા સારવાર માટે મારો મિત્ર એઝાઝઅજમેરવાલામને SVP હોસ્પીટલમાં લઈ ગયેલ અને ત્યા મને ૧૫૨૬/૨૦૨૩ તા.૧૮/૧૦/૨૦૨૩ થી આઉટડોર સારવાર આપી ડો.શ્રીએ માથાના ભાગે ટાંકા લીધેલ છે. ત્યાર બાદ આજરોજહુઆ બંને અજાણ્યા માણસો વિરૂધ્ધ કાયદેસર તપાસ થવા ફરિયાદ છે.મારાસાહેદ મારા કાકા યુનુસભાઈમોહમદ શરીફ સાગર તથા મારા સાળો જાવેદયાસીનભાઈશમ શીર તથા મારો મિત્ર એઝાઝઅજમેરવાલાનાઓ તથા પોલીસ તપાસમાં નીકળે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકીકત મારા લખાવ્યામુજબની બરાબર અને ખરી છે

રૂબરૂ

અ હે કો

ગા હવેલી પો સ્ટેશન

અમદાવાદ શહેર

13 Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુન્હો બન્યાનું જણાઈ આવતા)

(1) Registered the case and took up the investigation or(કેસની નોંધણી કરી તપાસ હાથ ધર



રી છે)

(2) Directed (Name of I.O.) take up the Investigation or(તપાસ કરનાર અધિકારીનું નામ):- મનોજ નરસિંહભાઈ આદરેજીયા Rank(હોદ્દો):- પોલીસ સબ ઇન્સપેક્ટર  
No.:- mna240771 to take up the Investigation or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણે જ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરિયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge,  
Police Station

(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14 Signature/Thumb Impression of the complainant/informant. Name દિલિપભાઈ કુબેરભાઈ પરમાર  
(નામ)  
(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ)

Rank હેડ કો GPF No 861  
(હોદ્દો) -સ્ટેબલ (અધીએનું નંબર)

15 Date and time of dispatch to the court. 19/10/2023 22:10

(ફરિયાદ કોર્ટમાં રવાના કરવાની તારીખ અને સમય)

TRANSLATED COPY OF PAGE NO.: \_\_\_\_\_

**Annexure: A****First Information Report****Under Section 154 Cr.P.C.**

1. **District:** Ahmedabad city  
**Police Station:** Gaikwad Haveli  
**Year:** 2023  
**FIR No.:** 11191021230572  
**FIR date:** 19/10/2023
2. **Act:** Sections 307, 114 of the IPC  
**Act:** Sections 135(1) of the G.P.A. Act
3. **A.Occurrence of offence:**  
Day: Wednesday  
Date from:  
Date to: 18/10/2023  
Time period:  
Time from:  
Time to: 23:30  
**B.Information Received at P.S.:**  
Date: 19/10/2023  
Time: 22.00  
**C.General Diary Reference:**  
Entry No.:  
Time:
4. **Type of Information:** Written and sent to  
Police Station
5. **Place of Occurrence:**  
**A.** Direction and distance from P.S.: East  
1.00 km  
Beat No.:  
**B.** Address: Gol Limda, Royal Ice cream and  
cold corner named shop, Ahmedabad city

C. In case, outside the limit of this police station, then

Name of P.S.

District:

**6. Complainant/Informant:**

**A. Name:** Altaf Aslambhai Sagar

**B. Father's name:** Aslambhai Sagar

**C. Date/ Year of Birth:** 36 years

**D. Nationality:** Indian

**E.**

**F. Occupation:** Business

**G. Address:** House No. 304, 3<sup>rd</sup> floor,  
Chhipa Royal Tower, B/H Chhipa Community  
Canter, Gol Limda, Jamalpur, Ahmedabad  
city

**7. Detail of known/suspected/unknown accused with full particulars: (Attach separate sheet, if necessary)**

Accused Name	Age (Approx.)	Address
Two unknown persons whose names and addresses are not known.		
Two unknown persons whose names and addresses are not known.		

**8. Reasons for delay in reporting by the complainant/informant**

9. Particulars of properties stolen (Attach separate sheet, if necessary)
10. Total value of property stolen
11. Inquest report/UD case no. if any
12. First Information Contents (Attach Separate Sheet, If Required)

The two unknown individuals mentioned above, for some reason, attacked the complainant. Person (1) came at the complainant with the intent to kill, wielding a sword and attempting to strike. When the complainant tried to stop the attack with his hands, the sword fell to the ground. The attacker then pulled out a knife from his waist and inflicted random blows, injuring the complainant on the head and on the right side of the neck. Additionally, person (2) approached with a baseball bat and caused injuries to the complainant's uncle on the left arm. Afterward, they fled, committing the crime, etc.

**Complainant**

Date: 19/10/2023

My name is Altaf S/O Aslambhai cast: Sagar, Age: 36, Occupation: Business, Address: House No. 304, 3<sup>rd</sup> floor, Chhipa Royal Tower, B/H Chhipa Community centre, Gol Limda Road, Jamalpur, Ahmedabad city, Mob No. 9879263050.

I am coming forward to state my complaint in person, documenting the facts as follows: I reside with my family at the above-mentioned address and run a business under the name Sagar Textiles, near calico Tekara in Danilimda. This business supports me and my family. On the night of 18/10/2023, at around 11:30 p.m., I was sitting in the parking area of my flat in Royal Tower. At that time, two unknown men entered from the main entrance of my flat's parking area—one carrying a sword and the other holding a baseball bat—and approached me. Seeing them, I started running away, and both men followed me. I ran towards the Royal Ice Cream & Cold Corner Parlor next to the Chhipa Community centre. One of the unknown men, holding a

sword, chased me inside the Parlor, while the other, holding a baseball bat, encountered my uncle, Yunus Mohammad Sharif Sagar, as he entered. My uncle tried to stop him outside, but the man with the bat attacked him, injuring his left arm. Meanwhile, the man with the sword who chased me into the Parlor, for some reason, tried to kill me by swinging the sword at my head, injuring me on the head and on the right side of my neck. As I tried to stop him by grabbing the sword, it fell from his hand, causing injuries to my fingers. At that point, he took out a knife from his waist and began stabbing me indiscriminately. To defend myself, I grabbed a crate of cold drinks from the Parlor. During this time, the people working in the Parlor and those present intervened and saved me. Meanwhile, my friend Azaz Mohammad Hanif Ajmerwala, my brother-in-law Javed Yasinbhai Shamsheer, and others nearby gathered, causing the attacker with the sword to flee outside the Parlor. Both unknown individuals then

ran away from the scene. If the people in the Parlor had not helped me, the unknown man would have killed me. Due to this life-threatening attack, I sustained injuries on my head, neck, and fingers. Someone called 108 Emergency, and my friend Azaz Ajmerwala took me to SVP Hospital for treatment. I received outpatient treatment starting from 19/10/2023 under case number 1526/2023, and the doctor stitched the wound on my head. Today, I am filing a complaint for legal action against these two unknown men. My witnesses are my uncle Yunusbhai Mohammad Sharif Sagar, my brother-in-law Javed Yasinbhai Shamsheer, my friend Azaz Ajmerwala, and any others identified in the police investigation. This complaint is correct and true as per my statement.

In person  
Unarm Head  
Constable  
Gaikwad Haveli  
Police Station  
Ahmedabad city

**13. Action taken:** Since the above information reveals commission of offensive(s) u/s as mentioned at item no. 2

1. Registered the case and took up the investigation or:

2. Directed (name of I.O.) take up the investigation or:

Name: Manoj Narsinhbhai Adarejiya

Rank: Police Sub Inspector

No.: mna240771

FIR read over to complainant/informant, admitted to be correctly recorded and a copy given to complainant/informant free of cost.

R.O.A.C.

Signature of the officer in charge,  
Police station

**14. Signature/Thumb impression of the complainant/informant**

Name: Dilipbhai Kuberbhai Parmar

Rank: head Constable

GPF No.: 861

**15. Date and time of dispatch to the court:**

19/10/2023, 22:10

Ann-B'

(2)



TRANSLATION OF PAGE NO.: \_\_\_\_\_

SUPPLIED AT PAGE NO.: \_\_\_\_\_

Ann-C'

5

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 154 Cr.P.C.)

(ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

- 1 Distric અમદાવાદ શહેર Police દાણીવીમડા Ye 20 FIR N 11191012231 Date 27/10/20  
t r e Sta ar 23 o. 130 (તારીખ 23  
(જિલ્લો) tion (પોલીસ (વર્ષ (પ્ર.મલ. )  
(પોલીસ સ્ટેશન) ) અ.કમાં )
- 2 (i) Act અર્થ પી સી Section 324,506(2),294(b),114  
(અધિનિયમ ) ns  
(ii) Act જ.પી.એ Section 135(1)  
(અધિનિયમ ) ns  
(કલમો)
- 3 (a) Occurrence of offence:  
(ક) (ગુનો બન્યાનો સમયગાળો)  
Day. સોમવાર Date from 02/10/2023  
(દિવસ) (તારીખથી) (તારીખ સુધી)  
Time Period Time from 16:45  
(સમયગાળો) (કલાકથી) (કલાક સુધી)
- (b) Information received Date 27/10/2023 Time 23:00  
(ખ) at PS: (તારીખ) (સમય)  
(પોલીસ મથકે માહિતી મળ્યા)
- (c) General Diary Referen  
(ગ) ce:Entry No. Time  
(સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં) (સમય)
- 4 Type of Informa પોલીસ સ્ટેશનમાં લખીને મોકલેલ  
tion:(માહિતીનો પ્રકાર)
- 5 Place of Occurrence:  
(ઘટનાનું સ્થળ)
- (a) Direction and distance from પશ્ચિમ, 2.00 (કિ.મી Beat N  
(ક) P.S. ) o.  
(પોલીસ સ્ટેશનથી દિશા અંતર) (બીટ નંબર)
- (b) Address દાણીવીમડા પટેલના મેદાન ભાટી કંપાઉન્ડ ખાતે આવેલ ફરી.શ્રીના મિત્ર સહવાનની ઓફીસની બહાર  
(ખ) s જાહેરમાં, ઓફીસની બહાર  
(સરનામું) અમદાવાદ શહેર.
- (c) In case, outside the limit of this Police Station, then  
(ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)  
Name of P.S. District  
(પોલીસ સ્ટેશનનું નામ) (જિલ્લો)  
મ)
- 6 Complainant/Informant:

9

(ફરિયાદી / બાતમીદાર)

(a) Name (ક) (નામ)	અલ્તાફ અસ્લમ ભાઈ સાગર	(b) (ખ)	Father's/ Husband's Name (પિતા/પતિનું નામ)	અસ્લમભાઈ સાગર
(c) Date/Year of Birth (ગ) rth (જન્મ તારીખ / વર્ષ)		36	(d) Nationality (ધ) (રાષ્ટ્રીયતા)	ભારતીય
(e) (ડ)				
(f) Occupation (ચ) (ધંધો)	અન્ય	(g) (છ)	Address (સરનામું)	મ.નં.૩૦૪ શ્રીજી માળ છીપા શેપ લ ટાવર છીપા કોમ્પુ નીટી સેન્ટરની પાછ ળ ગોળલીમડા રોડ જમાલપુર અમદાવાદ શહેર મો.નં.૯૮૭૯ ૨૬૩૦૫૦, અમદાવાદ શહેર.

## 7 Details of known/suspected/unknown accused with full particulars:

(Attach separate sheet, if necessary)  
(ઓળખાયેલ/શકમંદ/વણઓળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી)  
(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name (તહોમતદારનું નામ)	Age(Ap prox.) (ઉંમર) (આશરે)	Address (સરનામું)
-----------------------------------	--------------------------------	----------------------

- |              |  |                                       |
|--------------|--|---------------------------------------|
| (1) અજાણ્યું |  | સરનામાની ખબર નથી તે,<br>અમદાવાદ શહેર. |
| (2) અજાણ્યું |  | સરનામાની ખબર નથી તે,<br>અમદાવાદ શહેર. |
| (3) અજાણ્યું |  | સરનામાની ખબર નથી તે,<br>અમદાવાદ શહેર. |
| (4) અજાણ્યું |  | સરનામાની ખબર નથી તે,<br>અમદાવાદ શહેર. |

## 8 Reasons for delay in reporting by the complainant/Informant

(ફરિયાદી/બાતમીદાર તરફથી ગુનાની જાણ કરવામાં વિલંબ થવાના કારણો)  
ફરી.શ્રી જે-તે વખતે ગભરાઈ ગયેલ હોય અને હાથના ભાગે તથા પગે ઈજા થવાથી  
ચાલવામાં તકલીફ પડતી હોય જેથી જે તે વખતે ફરીયાદ કરવા આવેલ નહી.

## 9 Particulars of properties stolen(Attach separate sheet, if necessary)

(ચોરાયેલી/ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

## 10 Total value of property stolen

(ચોરાયેલી / ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત )

## 11 Inquest Report/U.D. case No. if any

(મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરતી મોતનો નંબર હો)

ય તો ને)

12 First Information contents(Attach seperate sheet, if required)  
(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદો કાગળ જોડવો)

આ કામમા હકિકત એવી છે કે ઉપર જણાવેલ તા.૨૧ જાન્યુઆરીએ જણાવેલ આરોપીનાઓએ જાડા ડંડા વડે ફરીશ્રીના ડાબા હાથ પર બે થી ત્રણ ફટકા મારી દિધેલ અને તે પૈકીના બીજા બે અજાણ્યા ઇસમોએ ગંદી ગાળો બોલતા જઈ તેમની પાસેના ડંડા વડે ફરીશ્રીને એકાએક ડાબા પગના ભાગે પંદરથી વીસ જેટલા ફટકાઓ મારી દીધેલ અને તે પૈકીના પાતળા બાંધાના ઇસમે તેની ફેટમાંથી છરી કાઢી ફરીશ્રીને મારવા જતાં ફરીશ્રીના જમણા પગના નળાના ભાગે વાગી જતાં ફરીશ્રીને પગમાંથી લોહી નિકળવા લાગેલ અને આ ડંડાઓના ફટકાના મારના લીધે ફરીશ્રીને ઇજાઓ થયેલ અને ફરીશ્રી નીચે પડી ગયેલ તે અરસામાં આજુબાજુના લોકો ભેગા થઈ જતાં ફરીશ્રીને વધુ માર માંથી છોડાવેલ અને આજુબાજુના લોકો ભેગા થઈ જતાં આ અજાણી સ્ત્રી તથા તેની સાથે આવેલ ત્રણેય અજાણ્યા ઇસમો નાસવા લાગેલ અને તે વખતે તેમાંથી એક અજાણ્યા ઇસમે જતાં જતાં કહેતા ગયેલ કે આજે તો તુ બચી ગયો છે અને હવે ફરીવાર અમારી સામે આવીશ તો તને જાનથી મારી નાંખીશુ તેમ કહી નાસી જઈ ગુનો કર્યા વિ.બાબત.

Complaint(ફરિયાદ)

તા.૨૭/૧૦/૨૦૨૩

મારું નામ અસ્તાફ સ/ઓ અસ્લમભાઈ જાતે. સાગર ઉ.વ.૩૬ ધંધો. વેપાર રહે. મ.નં.૩૦૪ ત્રીજો માળ છીપા રોયલ ટાવર છીપા કોમ્યુનીટી સેન્ટરની પાછળ ગોળકીમડા રોડ જમાલપુર અમદાવાદ શહેર મો.નં.૯૮૭૯૨૬૩૦૫૦ રૂબરૂમાં આવી જાહેર કરી મારી ફરીયાદ હકિકત લખાવુ છું કે હું ઉપર બતાવેલ સરનામે મારા પરીવાર સાથે રહુ છું અને સમરંહીમના ટેકરો કેલિકો મીલ પાસે સાગર ડાઈંગ કમ્પાઉન્ડ ખાતે આવેલ સાગર ડાઈંગના નામનુ કારખાનું ધરાવી કાપડના ડાઈંગનો વેપાર ધંધો કરી મારું તથા મારા પરિવારનું ગુજરાન ચલાવુ છું. ગઈ તા.૦૨/૧૦/૨૦૨૩ ના રોજ આશરે સાંજના સાડા ચારેક વાગ્યાના અરસામાં હું ભાટી કમ્પાઉન્ડ ખાતે આવેલ મારા મિત્ર સફવાન ભાટી નાઓની ઓફીસ ખાતે મારા કામ અર્થે ગયેલ અને પોણા પાંચેક વાગ્યાના સુમારે એક અજાણી સ્ત્રી ઉ.વ.૨૫ થી ૩૦ વર્ષના આશરાની મારા મિત્રની ઓફીસની બહાર આવી મને જણાવેલ કે "તમે બહાર આવો તમારું કામ " તેમ જણાવતાં હું ઓફીસની બહાર આવેલ અને મને કહેવા લાગેલ કે " તમે કેમ મારો જમાલપુરથી પીછો કરો " તેમ કહેતાં હું તે અજાણી સ્ત્રીને સમજાવવા જતાં ત્યાં ઓફીસની બહાર તેની સાથે ઉભેલ બીજા ત્રણ પુરુષ ઇસમ ઉ.વ.૩૫ થી ૪૦ ના આશરાના જેમાંથી એક અજાણ્યો ઇસમ મજબુત બાંધાનો તથા બે અજાણ્યા ઇસમો પાતળા બાંધાના હતા જેઓએ બંનેના માથા પર ટોપી પહેરેલ હતી અને જેઓ ત્રણેય અજાણ્યા ઇસમોના હાથમાં જાડા ડંડાઓ હતા તેમાંથી એક પાતળા ઇસમે એકમદમથી હું કંઈ પણ સમજુ તે પહેલાં તેની પાસે રહેલ જાડા ડંડા વડે મારા ડાબા હાથ પર બે થી ત્રણ ફટકા મારી દિધેલ અને તે પૈકીના બીજા બે અજાણ્યા ઇસમોએ ગંદી ગાળો બોલતા જઈ તેમની પાસેના ડંડા વડે મને એકાએક મારા ડાબા પગના ભાગે પંદરથી વીસ જેટલા ફટકાઓ મારી દીધેલ અને તે પૈકીના પાતળા બાંધાના ઇસમે તેની ફેટમાંથી છરી કાઢી મને મારવા જતાં મને મારા જમણા પગના નળાના ભાગે વાગી જતાં મારા પગમાંથી લોહી નિકળવા લાગેલ અને આ ડંડાઓના ફટકાના મારના લીધે મને ઇજાઓ થયેલ અને હું નીચે પડી ગયેલ તે અરસામાં આજુબાજુના લોકો ભેગા થઈ જતાં મને વધુ માર માંથી છોડાવેલ અને આજુબાજુના લોકો ભેગા થઈ જતાં આ અજાણી સ્ત્રી તથા તેની સાથે આવેલ ત્રણેય અજાણ્યા ઇસમો નાસવા લાગેલ અને તે વખતે તેમાંથી એક અજાણ્યા ઇસમે જતાં જતાં કહેતા ગયેલ કે " આ જો તો તુ બચી ગયો છે અને હવે ફરીવાર અમારી સામે આવીશ તો તને જાનથી મારી નાંખીશુ " તેમ કહી નાસી ગયેલ અને આ વખતે હું ધીમેધીમે ઉભો થઈ મારા ફોનથી ૧૦૮ વાનને ફોન કરતાં ૧૦૮ વાન આવતાં મને મારા મિત્ર સફવાન ભાટી નાઓ સારવાર અર્થે એસ.વી.પી. હોસ્પિટલ ખાતે લઈ ગયેલ અને જ્યાં મારી એમ.એલ.સી.કેસ નં.૧૪૦૯/૨૦૨૩ થી આઉટડોર સારવાર કરી મને જે તે દિવસે રજા આપેલ પરંતુ હું ગભરાઈ ગયેલ હતો અને હાથના ભાગે તથા પગે ઇજા થવાથી મને ચાલવામાં તકલીફ પડતી હોય જેથી હું જે તે વખતે ફરીયાદ કરવા આવેલ નહી અને આજરોજ મારા પિતા અસ્લમભાઈ નાઓની સાથે અત્રે દાણીલીમડા પોલીસ સ્ટેશન ખાતે ફરિયાદ કરવા આવેલ છું જેથી મારી આ ઉપરોક્ત બનાવ સંબંધે આ ત્રણેય અજાણ્યા ઇસમો તથા એક અજાણી સ્ત્રી જેઓને હું ઓળખતો નથી તે ચારેયની વિરુદ્ધમાં કાયદેસરની

તપાસ થવા મારી ફરીયાદ છે મારા સાહેદ મારા મિત્ર સદ્વાન ભાટી તથા સદ્વાનના પિતા અસ્લમ ભાટી તથા પોલીસ તપાસમાં મળી આવે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકીકત મારા લખાવ્યા મુજબની બરાબર અને ખરી છે અને મને મારી ફરીયાદની નકલ મળેલ છે.

13 Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુનો બંધાવવાનું જણાઈ આવતા)

(1) Registered the case and took up the investigation or(કેસની નોંધણી કરી તપાસ હાથ ધરી છે)

(2) Directed (Name of I.O.) take up the Investigation or(તપાસ કરનાર અધિકારીનું નામ):- બકોરસિદ બબુજી વાઘેલા Rank(હોદ્દો):- પોલીસ સબ ઇન્સ્પેક્ટર

No.:- pol94402 to take up the Investigation or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણેજ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરિયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge,  
Police Station

(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14 Signature/Thumb Impression of the complainant/informant. Name અમરસિદ રથુરાજસિદ ચૌહાણ (નામ)

(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ)

Rank હેડ કો GPF No 126011  
(હોદ્દો) ન્સ્ટેબલ (જીપીએફ નંબર)

15 Date and time of dispatch to the court. 27/10/2023 23:30

(ફરિયાદ કોર્ટમાં રવાના કર્યોની તારીખ અને સમય)

TRANSLATED COPY OF PAGE NO.: .....

**Annexure: C****First Information Report****Under Section 154 Cr.P.C.**

1. **District:** Ahmedabad City  
**Police Station:** Dani Limda  
**Year:** 2023  
**FIR No.:** 11191012231130  
**FIR date:** 27/10/2023
2. **Act:** Sections 324, 506(2), 294(B), 114 of the IPC  
**Act:** Sections 135(1) of the G.P.A.
3. **A. Occurrence of offence:**  
Day: Monday  
Date from:  
Date to: 02/10/2023  
Time period:  
Time from:  
Time to: 16:45  
  
**B. Information Received at P.S.:**  
Date: 27/10/2023  
Time: 23.00  
  
**C. General Diary Reference:**  
Entry No.:  
Time:
4. **Type of information:** Written and send to the police station
5. **Place of occurrence:**

**A.** Direction and distance from P.S.: West,  
02.00 km

Beat No.:

**B.** Address: Publicly outside the office of  
the complainant's friend Safwan, located  
at Patel's Maidan Bhati Compound in  
Danilimda.

**C.** In case, outside the limit of this  
police station, then name of P.S. and  
district:

**6. Complainant/Informant:**

**A.** Name: Altaf Aslambhai Sagar

**B.** Father's name: Aslambhai Sagar

**C.** Date/ Year of Birth: 36 years

**D.** Nationality: Indian

**E.**

**F.** Occupation: Other

**G.** Address: House No. 304, 3<sup>rd</sup> floor,  
Chhipa Royal Tower, B/H Chhipa Community  
Canter, Gol Limda Road, Jamalpur,  
Ahmedabad city, Mob No. 9839263050,  
Ahmedabad city

**7.** Detail of known/suspected/unknown accused  
with full particulars: (Attach separate  
sheet, if necessary)

Accused Name	Age (Approx.)	Address
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city

**8. Reasons for delay in reporting by the complainant/informant**

The complainant, who was frightened at the time and had difficulty walking due to injuries to his hands and feet, did not come to complain at that time.

**9. Particulars of properties stolen (Attach separate sheet, if necessary)**

**10. Total value of property stolen**

**11. Inquest report/UD case no. if any**

**12. First Information Contents (Attach Separate Sheet, If Required)**

The facts of this case are as follows:  
On the date, time, and location mentioned above, the accused struck the complainant's left arm two to three times with a heavy stick. Among the accused, two other unknown men insulted him with foul language and then hit him on his left leg 15 to 20 times with sticks. Another thin-built man among them took out a knife from his waistband and tried to stab the complainant, but it struck the shin of his right leg, causing his leg to bleed. Due to these blows from the sticks, the complainant suffered injuries and fell to the ground again. At this point, nearby people gathered and rescued the complainant from further assault. When the crowd gathered, the unknown woman and the three men accompanying her fled the scene. As they left, one of the unknown men reportedly said, "Today you have survived and if you come in front of us again, I will kill you." They then fled, committed this crime.

**Complainant****Date: 27/10/2023**

My name is Altaf, S/O Aslambhai, caste: Sagar, Age: 36, Occupation: Businessman, Residence: House No. 304, Third Floor, Chhipa Royal Tower, behind Chhipa Community Center, Gol Limda Road, Jamalpur, Ahmedabad City, mobile number: 9879263050.

I am appearing in person to formally state my complaint. I am writing to inform that I live at the above-mentioned address with my family. I own a textile dyeing business under the name of Sagar Dyeing, located at the Sagar Dyeing Compound near Ram Rahim Tekra, Calico Mill. Through this dyeing business, I sustain myself and my family.

On the date 02/10/2023, at around 4:30 PM, I went to my friend Safwan Bhati's office at Bhati Compound for some work. Around 4:45 PM, an unknown woman, approximately 25 to 30 years old, came outside my friend's office and told me,

"You come outside; I have some work from you." When I stepped out of the office, she accused me, saying, "Why are you following me from Jamalpur?" As I tried to explain myself to this unknown woman, three unknown men, aged around 35 to 40, who were standing outside with her approached me. One of them was of strong build, while the other two were slim. All three men were wearing caps and holding thick sticks in their hands. Before I could understand anything, one of the slim men suddenly struck my left arm two or three times with his thick stick. The other two men verbally abused me and, without warning, struck me around 15 to 20 times on my left leg with their sticks. One of the slim men pulled a knife from his waistband and attempted to stab me. The knife hit my right shin, causing bleeding from my leg. Due to the blows from the sticks, I sustained injuries and fell to the ground. As people around us gathered, they stopped the assault and rescued me from further harm. Seeing the

crowd, the unknown woman and the three men fled the scene. While fleeing, one of the men threatened me, saying, "Today you have survived and if you come in front of us again, I will kill you." Afterward, I slowly stood up and called for an ambulance. When the 108-ambulance arrived, my friend Safwan Bhati took me to SVP Hospital for treatment. My MLC case number 1409/2023 was registered and I received outpatient treatment before being discharged the same day. However, I was very shaken, and due to the injuries on my arm and leg, I had difficulty walking, which is why I couldn't file a complaint immediately. Today, I have come with my father, Aslambhai, to file a complaint at Danilimda Police Station. I request a legal investigation against the three unknown men and the unknown woman, whom I do not recognize. My witnesses include my friend Safwan Bhati, Safwan's father Aslam Bhati, and any others identified during the police investigation.

The above complaint statement is true and correct as per written by me and I have received a copy of my complaint.

**13.** Action taken: Since the above information reveals commission of offensive(s) u/s as mentioned at item no. 2

1. Registered the case and took up the investigation or:

2. Directed (name of I.O.) take up the investigation or:

Name: Bakorsinh Babuji Vaghela

Rank: Police Sub Inspector

No.: pol94402 to take up the Investigation or

FIR read over to complainant/informant, admitted to be correctly recorded and a copy given to complainant/informant free of cost.

R.O.A.C.

Signature of the officer in charge,

Police station

**14.** Signature/Thumb impression of the complainant/informant

Name: Amarsinh Raghurajsinh Chauhan

Rank: Head Constable

GPF No.: 126011

**15.** Date and time of dispatch to the court:

27/10/2023, 23:30

Ann-D

(20)





Sardar Vallabhbhai Patel Institute of  
Medical Sciences and Research

Ellisbridge, Ahmedabad, Gujarat 380006

T +91 79 2643 5555 / 6666 | www.svphospital.com

Ann-E

22

Medico Legal Case Sheet		
(To be filled by Casualty Medical Officer)		
S/B Dr : DR.KUNJAVANSINH PARMAR	MLC Issue Date & Time : 19-10-2023 00:37	
Medico Legal Case No. : 1526/23	Date & Time of Arrival	: 19-10-2023 12:14
Informed to Police Station : 2115067	VERDHI No.	:
Police Constable Name : 2122	Buckle No	:
Date :	Time :	:
MRN : 23000242542	Visit ID : ER2310016296	Time of Examination :
Patient Name : ALTAF ASLAMBHAI SAGARWALA	Age : 36 Y 2 M 19 D	Sex : Male
Patient Address : 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, Ahmedabad G.P.O. , Ahmedabad, Gujarat, India, 380001		
Contact No. : 9879263050		

Patient's Identification Mark

- (1) :  
(2) :

Patient came :  With YAADI  Without YAADI

History given by (Name & Relationship) : YUNUSH SAGAR (UNCLE)

ALLEGED HISTORY OF :

ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE(?) WITH UNKNOWN OBJECT (SWORD?) AT AROUND 11:30PM AT ROYAL TOWER PARKING, NEAR CHHIPA COMMUNITY HALL, ASTODIYA ROAD, JAMALPUR ON 18/10/23

Date of Injury / Incident : 18-10-2023

Time : 11:30

Place :  
ROYAL TOWER PARKING,  
NEAR CHHIPA COMMUNITY  
HALL, ASTODIYA ROAD,  
JAMALPUR

SARDAR VALLABHBHAI PATEL INSTITUTE  
OF MEDICAL SCIENCES & RESEARCH (SVPIMSIR)  
Ellisbridge, AHMEDABAD-6

SVPIMSIR
19/10/23
02:53
Dr. Bhargava
Trivedi



22

Sardar Vallabhbhai Patel Institute of  
Medical Sciences and Research

Sardar Vallabhbhai Patel Institute of  
Medical Sciences and Research

**INJURY CERTIFICATE**

**Certificate Number:-** 1526/23  
**Patient Name :-** Mr ALTAF ASLAMBHAI SAGARWALA

**Date :-** 30 Oct 2023

**Age :-** 36 Y 2 M 19 D  
**Address :-** 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, AHMEDABAD G.P.O. ,  
AHMEDABAD, GUJARAT, INDIA, 380001

**Sex :-** Male

**MRN :-** 23000242542  
**Date of Consultation:-** 19 Oct 2023

**Visit No. :-** ER2310016296

**Time of Consultation:-** 12:32 am

**Date of Discharge :-** ER OPD

**Speciality / Unit :-** CMO

**Time of Discharge :-** ER OPD

**Police Station:** GAYAKWAD HAVELI POLICE STATION

**MLC No. :-** 1526/23

**Alleged History of :** HISTORY GIVEN BY YUNUSH SAGAR (PATIENT'S UNCLE), ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE(?) WITH UNKNOWN OBJECT (SWORD?) AT AROUND 11:30PM AT ROYAL TOWER PARKING, NEAR CHHIPA COMMUNITY HALL, ASTODIYA ROAD, JAMALPUR ON 18/10/23.

**Police Yaadi :-** Without

**Consciousness Level :** CONSCIOUS

**Vital Signs:** TEMP-NORMAL, PULSE-120/MIN, BP-120/80 MMHG, RR-18/MIN, SPO2-99% ON RA, RBS-123MG/DL

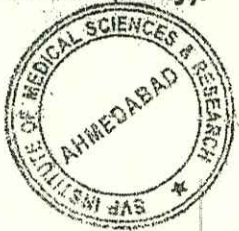
**Examination / Findings:** 1) APPROX 10 CM SIZED LINEAR ABRASION PRESENT OVER RIGHT SHOULDER, 2) APPROX 4\*1 CM SIZED CONTUSED LACERATED WOUND REDDISH IN COLOUR PRESENT OVER RIGHT PARIETO-TEMPORAL REGION, 3) APPROX 1\*1 CM CONTUSED LACERATED WOUND PRESENT OVER LEFT EYEBROW, 4) APPROX 1\*1 CM CONTUSED LACERATED WOUND PRESENT OVER RIGHT THUMB AND 2\*1 CM ABRASION PRESENT OVER 4TH FINGER BLUISH, 5) BRUISE OF APPROX 2CM\*1CM OVER LEFT DISTAL FOREARM, 6) REDDISH ABRASION OF APPROX 2CM\*0.5CM OVER RIGHT DISTAL FOREARM AND LEFT MID FOREARM ON MEDIAL SIDE, 7) REDDISH ABRASION OF APPROX 1CM\*1CM OVER LEFT ELBOW.

**Relevant Investigations:** 1) XRAY LEFT WRIST - DISTAL END OF ULNA FRACTURE , DISPLACED, 2) X-RAY RIGHT HAND AP AND OBLIQUE-NAD, 3) X-RAY RIGHT SHOULDER JOINT AP AND LATERAL-NAD, 4) USG ABDOMEN FAST-NAD, 5) XRAY LUMBO SACRAL SPINE-NAD, 6) XRAY DORSO LUMBER - NAD, 7) XRAY PELVIS BOTH HIPS-NAD, 8) CT 3D FACE + BRAIN+ CERVICLE SPINE-DEVIATED NASALSEPTUM AND BONY SPUR FORMATION AND WITH ITS CONVEXITY TOWARDS LEFT SIDE. SCLEROSIS WITH LOSS OF PNEUMATIZATION ARE NOTED IN RIGHT MASTOID AIR CELLS, POSSIBILITY OF CHRONIC MASTOIDITIS. CALCIFIED ATHEROMATOUS CHANGES ARE NOTED IN CAVERNOUS SEGMENT OF BILATERAL INTERNAL CAROTID ARTERIES.

**INJURY: Simple / Grievous:**

**Remarks (if any):**

INJ.PAN 40MG IV STATINJ.EMESET 4MG IV STATINJ.NS 500ML+1@OPTI IV STATINJ.TT 0.5ML IM STATINJ.DICLO 75MG IM STATNON WEIGHT LIFTING OVER LEFT HAND HAND ELEVATIONAE SLAB GIVEN PRIMARY SUTURING DONE ANALGESICSANTIBIOTICS CLEAN AND DRESSSTITCH REMOVAL AFTER 14 DAYS.



**Doctor:** DR. KUNJAVANSINH PARMAR  
**Unit :** CMO

**Note: For Court and Medical-legal Purposes Only**

Prepared by Treating Doctor from His/Her own Login ID and password through Hospital Management Software.



Sardar Vallabhbhai Patel Institute of  
Medical Sciences and Research  
Ellisbridge, Ahmedabad, Gujarat 380006  
T +91 79 2643 5555 / 6666 | www.svphospital.com

Ann-F

23

### Medico Legal Case Sheet

(To be filled by Casualty Medical Officer)

S/B Dr DR. KUNJAVANSINH PARMAR	MLC Issue Date & Time : 02-10-2023 18:05	
Medico Legal Case No. : 1409/23	Date & Time of Arrival : 02-10-2023 17:50	
Informed to Police Station : <i>Ellisbridge</i>	VERDHI No. :	
Police Constable Name : <i>22</i>	Buckle No. :	
Date :	Time :	
MRN : 23000242542	Visit ID : ER2310015191	Time of Examination : 17:51
Patient Name : ALTAF ASLAMBHAI SAGARWALA	Age : 36 Y 2 M 2 D	Sex : Male
Patient Address : 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, Ahmedabad G.P.O., Ahmedabad, Gujarat, India, 380001		
Contact No. : 9879263050		

Patient's Identification Mark

- (1) :  
(2) :

Patient came

:  With YAADI  Without YAADI

History given by (Name & Relationship) : SAFWAN BHATI (FRIEND)

ALLEGED HISTORY OF :

ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE BY UNKNOWN OBJECT AT AROUND 16:50 AT BHATI COMPOUND DANILIMDA ON 02/10/23

Date of Injury / Incident : 02-10-2023

Time : 16:50

Place :  
BHATI COMPOUND  
DANILIMDA

*[Signature]*  
C.M.O.  
SARDAR VALLABHBHAI PATEL INSTITUTE  
MEDICAL SCIENCES & RESEARCH (SVPIMSR)  
ELLISBRIDGE, AHMEDABAD-6

SVPIMSR
2110/23
19:50
C.M.O. : Dr. Kunjavan



Sardar Vallabhbhai Patel Institute of  
Medical Sciences and Research

Plot No. 1, Alimda, Ahmedabad, Gujarat  
380001. www.svipahd.com

**Certificate Number:-** 1409/23  
**Patient Name :-** Mr ALTAF ASLAMBHAI SAGARWALA  
**Age :-** 36 Y 2 M 2 D  
**Address :-** 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, AHMEDABAD G.P.O. ,  
AHMEDABAD, GUJARAT, INDIA, 380001  
**MRN :-** 23000242542  
**Date of Consultation:-** 2 Oct 2023  
**Time of Consultation:-** 05:58 pm  
**Speciality / Unit :-** CMO  
**Police Station:** DANILIMDA POLICE STATION

**Date :-** 30 Oct 2023  
**Sex :-** Male  
**Visit No. :-** ER2310015191  
**Date of Discharge :-** ER OPD  
**Time of Discharge :-** ER OPD  
**MLC No. :-** 1409/23  
**Police Yaadi :-** Without

**Alleged History of :** HISTORY GIVEN BY SAFWAN BHATI (PATIENT'S FRIEND), ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE BY UNKNOWN OBJECT AT AROUND 16:50 AT BHATI COMPOUND DANILIMDA ON 02/10/23, CHIEF COMPLAIN OF STAB INJURY TO RIGHT LEG AND BLUNT INJURY TO LEFT THIGH.

**Consciousness Level :** CONSCIOUS

**Vital Signs:** TEMP-NORMAL, PULSE-90/MIN, BP-134/80MMHG, RR-16/MIN, SPO2-99% ON ROOM AIR, RBS-149MG/DL

**Examination / Findings:** 1). REDDISH COTUSED LACERATED WOUND OF APPROX 2CM\*1CM\*1CM OVER MID ANTERIOR ASPECT OF RIGHT LEG SWELLING PRESENT ROM FULL AND PAINFUL, 2) REDDISH ABRASION OF APPROX 1CM\*1CM OVER LEFT ELBOW SWELLING +NT, ROM FULL AND PAINFUL, TENDERNESS PRESENT, 3) REDDISH ABRASION OF APPROX 2CM\*0.5CM OVER RIGHT DISTAL FOREARM AND LEFT MID FOREARM ON MEDIAL SIDE TENDERNESS PRESENT, SWELLING PRESENT, 4) BLUISH BRUISE OF APPROX 2CM\*1CM OVER LEFT DISTAL FOREARM SWELLING PRESENT TENDERNESS PRESENT, 5) MULTIPLE LINEAR REDDISH BRUISE OVER LEFT LATERAL THIGH.

**Relevant Investigations:**

1) XRAY DORSAL LUMBAR SPINE AP & LATERAL-NAD, 2) XRAY CHEST-NAD, 3) XRAY LEFT ELBOW AP & LATERAL-NAD, 4) XRAY LEFT WRIST AP & LATERAL-DISPLACED FRACTURE OF DISTAL END OF ULNA NOTED, 5) XRAY LEFT HAND AP & LATERAL-DISPLACED FRACTURE OF DISTAL END OF ULNA NOTED, 6) XRAY ELBOWS AP & LATERAL-NAD, 7) XRAY RIGHT HAND AP & LATERAL-NAD, 8) XRAY RIGHT WRIST AP & LATERAL-NAD.

**INJURY: Simple / Grievous:**  
**Remarks (if any):**

INJ. TT 0.5ML IM STAT INJ. DICLO 1AMP IM STAT INJ TT DICLO IM STAT TAB ZIFI CV 200 MG 1-0-1TAB PHILFLEX 1-0-1TAB PHELLAN 1-0-1TAB APENTA D 1-0-1TAB TOSCAL MAX 0-1-0ALL TAB FOR 7 DAYS CAP BECUTE ONCE A WEEK FOR ONE MONTH AE SLAB GIVEN PRIMARY SUTURING DONE CLEAN AND DRESS SHW FNON WEIGHT LIFTING OVER LEFT HAND HAND ELEVATION FOLLOW UP IN ORTHO UNIT A OPD ON MONDAY AFTER 7 DAYS.

**Doctor:** DR. KUNJAVANSINH PARMAR  
**Unit :** CMO



**Note: For Court and Medical-legal Purpose Only.**

Prepared by Treating Doctor from His/Her own Login ID and password through Hospital Management Software.

Item No.3

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.221/2023(WZ)**

Surti Mohmmedirfan Yakub Bhai

.....Applicant

Versus

M/s Anar Hand Process &amp; Ors.

....Respondent(s)

Date of hearing: 02.01.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant in-person

**ORDER**

1. From the side of applicant, applicant has appeared in-person through Video Conferencing, who has prayed by filing the present application that a direction be issued for permanent closure of Anar Hand process as it violates the order of Hon'ble High Court of Gujarat.

2. During argument, the applicant has drawn our attention to para no.13 of the order passed by the Hon'ble High Court of Gujarat at Ahmedabad in *Writ Petition No.98 of 2021 (Suo Moto vs. Ahmedabad Municipal Corporation through the Municipal Commissioner, Ahmedabad & 3 Others)*, where-in following was directed:-

*"13. We direct the Ahmedabad Municipal Corporation and the GPCB to continue with the drive of disconnecting all the illegal and unauthorized industrial connections into the sewerage."*

3. During argument, the applicant did admit that the said PIL is still going on before the Hon'ble High Court of Gujarat at Ahmedabad.

4. In view of above and looking to the fact that the Hon'ble High Court is already seized of the matter and is proceeding with the hearing of the matter and the applicant wants compliance of the order passed by the Hon'ble High Court, we deem it appropriate to order that the applicant may get himself impleaded before the Hon'ble High Court in the said PIL, if he so wishes, instead of filing this application before us because the Hon'ble High Court is competent enough to ensure that its orders are fully complied with.

5. In view of above fact, we dispose of this application accordingly.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 02, 2024  
Original Application No.221/2023(WZ)  
P.Kr

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

**ORIGINAL APPLICATION NO.15 OF 2024 (WZ)**

Surti Mohmmmed Aaqib Irfanbhai

.... Applicant

Versus

M/s A.R. Enterprise &amp; Ors.

....Respondents

Date of hearing: 31.01.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant-in-person present

**ORDER**

1. This Original Application has been filed with the prayer that respondent No.1 M/s A.R. Enterprise be directed to cease uncontrolled emissions and unauthorized discharge of effluents. It is alleged by the applicant, who is appearing in person, that he is a social environmental activist and that respondent No.1 is a textile cloth manufacturing and processing unit situated in Danilimda region of Ahmedabad and its primary operations involve the utilization of a steam boiler, which lacks in dust collectors, water scrubbers and bag filters because of which air pollution is happening in the local area. Besides that, the applicant has also alleged that there is significant gap between the claimed implementation of Zero Liquid Discharge (ZLD) technology and the unit's actual water consumption related to treatment capacity and that the industry is discharging unauthorized effluents into storm lines, affecting

nearby rivers, which is resulting in water pollution. He has also alleged that the absence of proper sludge disposal method is leading to serious generation of foul smell in the vicinity, causing substantial harm to the public health. When we enquired from the applicant as to the prima facie proof in support of these allegations brought on record, he drew our attention to page 18 of the paper-book (Annexure-A-2 to the application), which is a photograph showing a chimney and it is alleged that this chimney is spreading pollution in the area. We are not convinced with this argument of the applicant because he has not annexed any prima facie proof in respect of the air pollution, water pollution and soil pollution happening in the local area or some diseases are spreading there to the local residents because of the activities of respondent No.1 – Industry.

2. At this stage, the applicant has sought permission to withdraw this application with liberty to file a fresh one with adequate proof in respect of pollution taking place in the concerned local area. We allow his request and dismiss this Original Application with liberty as prayed for, subject to limitation.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

January 31, 2024  
O.A. No.15/2024 (WZ)  
npj



ANALYSIS REPORT FOR AIR  
TYPE : Stack-Flue Gas

Gujarat Pollution Control Board  
Central Laboratory  
Paryavaran Bhavan  
Sector-10A  
Gandhinagar-382010  
Tele:23222756

Sample ID:416579 - Analysis Completion:19/02/2024

Yarn / Textile processing involving any effluent/emission generating  
processes including bleaching, dyeing, printing and colouring / LAB  
Inward : 103798

1. Name & : A.R. Enterprise - 10024  
2. Address of the Unit : Plot No: Phase No: ,OPP : PWD GUEST HOUSE,CHANDOLA LAKE,DANILIMDA .  
AHMEDABAD - 380028,Tajuka : Ahmedabad, District : Ahmedabad, GIDC : Dani Limda  
3. Nature of Sample : REP-Representative/Grab , (Insp Type : SCN-After SCN Inspection)  
4. Sample Collected By : D.S.Patel, SO  
5. Date & Time of Collection & Receipt : 29/01/2024, (1500 to 1530)  
6. Date of Start & Completion of Analysis : 05/02/2024 & 19/02/2024  
7. Sampling Point : from common stack attached to boiler & TFH through APCM ~  
8. Fuel : Imp. Coal  
9. APCM : Cyclone + W.S. + M.D.C.  
10. Thimble & Weight (gm) : 15/2196  
11. Temperature on Collection : 121 & Volume-Absord Media : 50 ml each for SOx and NOx  
12. Volume-Gas Passed : 510 ltr for PM & 60 ltr for each SO2 & NOx  
Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part - 1), 1985 (Reaffirmed 1999)	1 - 5000 mg/NM3	110.19
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part - 2), 1985 (Reaffirmed 2009)	5 - 500 mg/NM3	19.33
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 - 500 mg/NM3	1.02

Laboratory Remarks : Approved. By:682-eee\_682 Dt.: 19/02/2024

*Dr. S. N. Agravat*  
Dr. S. N. Agravat

Field Observation :  
27/05/2024 12:15:28

1DBA4986-0A1E-409F-A0B8-BA411B784CBC

Page 1 of 1